

RATIFIED

Minutes of Meeting No.01/12 scheduled on 05.04.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 01/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 05.04.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA	13 A	23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:2/1/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date:17.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.			

2	Case No.:32/37/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00591/AM10/	RLA File :03/95/040/00336/AM10/	Lic.No/Date:0310539120 24.09.2009	Defer Date:17.05.2011
	Decision : The Committee noted that file has been sent to DHI on 28.03.2011 for examination and comments. The case may re-listed on 17.05.2011.			

3	Case No.:2/33/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	Defer Date:17.05.2011

Decision : The Committee noted the written comments of DHI received vide their U.O. Note No. 3(155)/09-TSW(B)/195 dated 30.03.2011/01.04.2011 that the firm was asked to submit Sl. No. 11 of SDL. The firm has replied vide their letter dated 17.01.2011 but not given calculation for the raw material. The firm has given only statement of per unit requirement. The Committee deliberated the details of the case and decided to advise the firm to appear before the NC **to explain their case in person along** with and technical expert full facts of the case. The case may be relisted on 17.05.2011

4	Case No.: 2/1/80-ALC2/2010	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Rejected
	HQ File :01/80/050/00831/AM10/	RLA File :07/21/040/00797/AM10/	Lic.No/Date:0710069015 21.12.2009	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

5	Case No.: 18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:17.05.2011
	Decision :The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.			

6	Case No.: 11/41/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00632/AM10/	RLA File :02/24/040/00196/AM10/	Lic.No/Date:0210135971 01.01.2010	Defer Date:17.05.2011
	Decision :The representative of the DC(MSME) informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

7	Case No.: 16/42/80-ALC2/2009	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Defer Date:17.05.2011
	Decision :The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

	Case No.: 9/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00696/AM10/	RLA File :31/24/040/00184/AM10/	Lic.No/Date:3110041632 22.01.2010	

Decision : As per written comments of DHI received vide their U.O. Note No.3(14)/10-TSW(B)/ dated 01.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under with an amendment to DHI comments that item No. 15 is also ratified subject to accountability in the export product:-

Export

Total export weight 858.38 MT to be incorporated in the license.

Import

1. Item no 1- The firm has reduced the requirement as per the calculation given. Allow import of 67.01 MT of length 19333 meters with 2 % wastage.
2. Item no 2- The firm has reduced the requirement as per the calculation given. Allow import of 92.19 MT of length 10351 meters with 2 % wastage.
3. Item no 3- The firm has reduced the requirement as per the calculation given. Allow import of 34,676 kg with 2 % wastage.
4. Item no 4- The firm has reduced the requirement as per the calculation given. Allow import of 54,695 kg of length 13,413 meters with 2 % wastage.
5. Item no 5 - The firm has reduced the requirement as per the calculation given. Allow import of 5891 kg with 2 % wastage.
6. Item no 6 – Allowed as applied for as there is negligible wastage. However the import weight is 36,336 kg to be incorporated in the license along with quantity in number.
7. Item no 7 - These are components. Allowed under GN-4. However the import weight is 6893 kg may be incorporated in the license along with quantity in number.
8. Item no 8 - Allowed as applied for as there is negligible wastage. However the import weight is 2638 kg to be incorporated in the license along with quantity in number.
9. Item no 9 to 16 except item no 15- These are components & allowed under GN-4.
10. Item no 15- The item to be deleted as import & allowed for export is same. (Auxiliaries)
11. Item No. 15 is allowed subject to accountability in the export product.

The Regional Authority may take necessary action accordingly.

9	Case No.:13/51/80-ALC2/2009	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00804/AM10/	RLA File :34/24/040/00189/AM10/	Lic.No/Date:3410026224 02.02.2010	Defer Date:17.05.2011
	Decision : The Committee noted the written comments of DHI received vide their U.O. Note No. 3(42)/08-TSW(B)/179 dated 21.03.2011. DHI observed that the firm not given calculation of the requirement of seamless tubes. The reason for seeking wastage now when there was no wastage in Appendix 11A has also not been replied. The firm has applied for 5310kg during application where as it has given statement of requirement for 4950 kg. The Committee therefore decided to advise the firm to appear before the NC to explain their case in person along with and technical expert full facts of the case. The case may be relisted on 17.05.2011			

	Case No.:4/49/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00773/AM10/	RLA File :09/24/040/00458/AM10/	Lic.No/Date:0910040992 18.02.2010	

10	Decision : As per written comments of DHI received vide their U.O. Note No.3(06)/10-TSW(B)/158 dated 11.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-
	<u>Export</u> The export weight 400.1 MT per boiler to be incorporated in the licence. <u>Import</u> - Item no 1-Allowed for import of 200MT as applied for with 2 % wastage. However the size of pipes is OD 38.1 mm & thickness 6.35 mm to be incorporated in the license. - Item no 2 - Allowed for import of 10MT as applied for with 2 % wastage. However the size of pipes is OD 38.1 mm & thickness 6.35 mm may be incorporated in the license. - Item no 3 - Allowed for import of 40 MT as applied for with 2 % wastage. However the size of pipes is OD 38.1 mm & thickness 6.35 mm to be incorporated in the license. - Item no 4 – Allowed for import of 800 kg as applied for. The dimension of plate is 360 mmX360mmX20mm to be incorporated in the license. The Regional Authority may take necessary action accordingly.

11	Case No.: 7/49/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00776/AM10/	RLA File :31/24/040/00229/AM10/	Lic.No/Date:3110042047 19.02.2010	Defer Date:17.05.2011
	Decision : The Committee noted that the firm has not given proper reply. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011 - Information in respect of Sl.No.11 of the Standard Deficiency Format. - Blank size for each export product supported by size of the export product. - Sheet lay out diagram indicating the wastage during blanking.			

12	Case No.: 25/51/80-ALC2/2009	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00816/AM10/	RLA File :05/23/040/00188/AM10/	Lic.No/Date:0510259390 24.02.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 17.05.2011.			

13	Case No.: 23/51/80-ALC2/2009	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00814/AM10/	RLA File :05/23/040/00179/AM10/	Lic.No/Date:0510259450 25.02.2010	Defer Date:17.05.2011
	Decision : The Committee decided to get clarification of Ministry of Mines and remind DC(MSME) for expediting their comments. The case may be re-listed on 17.05.2011.			

	Case No.: 32/51/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
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14	HQ File :01/80/050/00823/AM10/	RLA File :03/95/040/00808/AM10/	Lic.No/Date:0310564122 11.03.2010	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

15	Case No.:14/3/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00014/AM11/	RLA File :03/95/040/00813/AM10/	Lic.No/Date:0310564429 12.03.2010	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

16	Case No.:34/5/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00067/AM11/	RLA File :05/23/040/00232/AM10/	Lic.No/Date:0510261727 05.04.2010	Defer Date:17.05.2011
	Decision : The Committee decided to get clarification of Ministry of Mines and remind DC(MSME) for expediting their comments. The case may be re-listed on 17.05.2011.			

17	Case No.:26/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00059/AM11/	RLA File :31/24/040/00010/AM11/	Lic.No/Date:3110042986 23.04.2010	Defer Date:17.05.2011
	Decision : The Committee noted that firm has been reminded on 18.03.2011 to furnish their reply calling certain information. The Committee, therefore, decided to await the reply of the firm and to re-list the case on 17.05.2011.			

18	Case No.:14/9/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00127/AM11/	RLA File :11/24/040/00002/AM11/	Lic.No/Date:1110022305 30.04.2010	Defer Date:17.05.2011
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

19	Case No.:21/11/80-ALC2/2010	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00167/AM11/	RLA File :05/23/040/00006/AM11/	Lic.No/Date:0510264179 12.05.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.			

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20	Case No.:22/11/80-ALC2/2010	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00168/AM11/	RLA File :07/24/040/00033/AM11/	Lic.No/Date:0710071546 14.05.2010	Defer Date:17.05.2011
	Decision : The Committee noted the written comments of DHI received vide their U.O. Note No. 3(155)/09-TSW(B)/194 dated 01.04.2011 that the firm was asked to submit Sl. No. 11 of SDL to examine their request. The firm has replied vide their letter dated 17.01.2011. The firm has not given calculation for the raw material. The firm has given only statement of per unit requirement. The Committee therefore decided to advise the firm to appear before the NC to explain their case in person along with and technical expert full facts of the case. The case may be relisted on 17.05.2011			

21	Case No.:13/15/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00220/AM11/	RLA File :11/24/040/00001/AM11/	Lic.No/Date:1110022429 19.05.2010	Defer Date:17.05.2011
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

22	Case No.:20/9/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00133/AM11/	RLA File :17/24/040/00004/AM11/	Lic.No/Date:1710003338 21.05.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(168)/09-TSW(B)/79 dated 28.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization No. 1710003301 dated 28.04.2010 in the Meeting No. 38/11 held on 22.02.2011 as under:- <u>Export</u> There are 49 items of export. The weight of export product per piece as enclosed may be incorporated in the license along with the quantity in number. <u>Import</u> There are 22 import items. The firm has not given calculation for item no 22 which to be deleted. For other 21 items – Import allowed as net-to-net basis without any wastage. However quantity per set in kg may also be incorporated as enclosed. Enclosure-1. Export list 2. Import list The Regional Authority may take necessary action accordingly.			

23	Case No.:7/11/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00153/AM11/	RLA File :31/24/040/00031/AM11/	Lic.No/Date:3110043398 28.05.2010	
	Decision : As per written comments of DHI received vide their U.O. Note No.3(14)/10-TSW(B)/206 dated 01..04.2011/06.4.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> Total export weight is 571.72 MT to be incorporated in the license. <u>Import</u> 1. Item no 1 to5 & 7- The firm has given list of items to be manufactured from the imported inputs. Allowed 2% wastage on the net quantity given by the firm at annexure 1 of their reply of dated 12-11-10 & the same to be incorporated in the license along with quantity in meters already given in the license. 2. Item no 6- This is dish end. There is no machining. Allowed under GN-4. 3. Item no 8 & 9 - These are components & to be allowed under GN-4. The Regional Authority may take necessary action accordingly.			

24	Case No.:19/18/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00272/AM11/	RLA File :31/24/040/00028/AM11/	Lic.No/Date:3110043412 31.05.2010	Defer Date:17.05.2011
	Decision :The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.			

25	Case No.:11/11/80-ALC2/2010	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Closed
	HQ File :01/80/050/00157/AM11/	RLA File :05/24/040/00073/AM11/	Lic.No/Date:0510265196 01.06.2010	
	Decision : The Committee noted that the firm vide their letter dated 09.03.2011 has surrendered unutilized Advance Authorization for cancellation to the Office of Zonal D.G.F.T. , CLA, New Delhi. The Committee, therefore, decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			

26	Case No.:8/11/81-ALC2/2010	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/81/050/00053/AM11/	RLA File :31/24/040/00035/AM11/	Lic.No/Date:3110043464 02.06.2010	

Decision : The case was examined the case on file and it was decided to agree with the written comments of DHI received vide their U.O. Note No.3(77)/10-TSW(B)/574 dated 02.12.2010 and decided to ratify the norms of import of 100 MT as applied for with 42% wastage in respect to out put. However, the description of import may be amended to “Carbon Steed seamless Tubes”.

The Regional Authority may take necessary action accordingly.

27	Case No.: 27/11/80-ALC2/2010	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00173/AM11/	RLA File :04/24/040/00036/AM11/	Lic.No/Date:0410114329 07.06.2010	Defer Date:17.05.2011
Decision : The Committee noted that a reminder has been sent to C&PC on 27.03.2011 for examination & comments. The Committee decided to await their comments and to re-list the case on 17.05.2011.				

28	Case No.: 19/13/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00195/AM11/	RLA File :07/24/040/00053/AM11/	Lic.No/Date:0710072312 17.06.2010	Defer Date:17.05.2011
Decision : The Committee noted that a reminder has been sent to firm on 18.03.2011 for reply. The Committee decided to await the firm’s reply and to re-list the case on 17.05.2011.				

29	Case No.: 20/13/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00196/AM11/	RLA File :07/24/040/00065/AM11/	Lic.No/Date:0710072313 17.06.2010	Defer Date:17.05.2011
Decision : The Committee noted that a reminder has been sent to firm on 18.03.2011 for reply. The Committee decided to await the firm’s reply and to re-list the case on 17.05.2011				

30	Case No.: 27/13/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00203/AM11/	RLA File :53/24/040/00009/AM11/	Lic.No/Date:5310010616 17.06.2010	Defer Date:17.05.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.				

31	Case No.: 15/18/80-ALC2/2010	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00268/AM11/	RLA File :05/23/040/00054/AM11/	Lic.No/Date:0510266316 17.06.2010	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

	Case No.: 5/15/80-ALC2/2010	Party Name:TERUMO PENPOL	Meet No/Date:1/80-	Status:

32	Case No.:5/15/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	Defer Date:17.05.2011
Decision : The Committee noted that a reminder has been sent to C&PC on 22.03.2011 for examination & comments. The Committee decided to await their comments and to re-list the case on 17.05.2011.				

33	Case No.:28/15/80-ALC2/2010	Party Name:SHRIRAM PISTONS & RINGS LTD	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Rejected
	HQ File :01/80/050/00235/AM11/	RLA File :05/24/040/00067/AM11/	Lic.No/Date:0510267170 30.06.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

34	Case No.:45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:17.05.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.				

35	Case No.:47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:17.05.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.				

36	Case No.:52/18/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00305/AM11/	RLA File :53/24/040/00011/AM11/	Lic.No/Date:5310010998 13.07.2010	Defer Date:17.05.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.				

37	Case No.:21/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00020/AM11/	Lic.No/Date:6110000472	Defer

37	HQ File :01/80/050/00214/AM11/	RLA File :01/24/040/00029/AM11/	Lic.No/Date:01100004 / 2 15.07.2010	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

38	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:17.05.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.				

39	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:17.05.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.				

40	Case No.:37/18/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00290/AM11/	RLA File :03/95/040/00200/AM11/	Lic.No/Date:0310584600 22.07.2010	Defer Date:17.05.2011
Decision : The Committee noted that the firm has requested vide their letter dated 14.03.2011 & 22.3.2011 for change in export items & owing to change in design, there has been change in requirement of import items at Sl. No. 1,2,3,4,6,7 & 8. The Committee decided to consider the request and only RA to amend the Advance Authorization subject to its final ratification of norms by Norms Committee. The case may be referred to DHI for their comments. The Committee, therefore decided to defer the case and to re-list the case on 17.05.2011.				

41	Case No.:33/35/80-ALC2/2010	Party Name:SHETRON METROPAK PVT.LTD,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00660/AM11/	RLA File :07/21/040/00279/AM11/	Lic.No/Date:0710073152 23.07.2010	Defer Date:17.05.2011
Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old, the Committee, therefore, decided to send reminder to R.A. to forward the firm's application failing which the case will be closed without further notice. The case will be re-listed on 17.05.2011.				

	Case No.:50/18/80-ALC2/2010	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00303/AM11/	RLA File :07/24/040/00083/AM11/	Lic.No/Date:0710073162	

	HQ File :01/80/050/00303/AM11/	RLA File :01/24/040/00063/AM11/	Lic.No/Date:01/00/3102 26.07.2010	
42	Decision : As per written comments of DIT received vide their U.O. Note No.17(51)/2010-IPHW dated 22.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import item S.No. 1 : 108 Kg with accountability clause. 2. Import item S.No. 2 : 40.5 Kg with accountability clause. 3. Import item S.No. 3 : 198 Kg with accountability clause. 4. Import item S.No. 4 : 22.5 Kg with accountability clause. The Regional Authority may take necessary action accordingly.			

	Case No.:2/22/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00313/AM11/	RLA File :05/24/040/00157/AM11/	Lic.No/Date:0510269795 05.08.2010	
43	Decision : The Committee deliberated the written comments of DIPP received vide their U.O. Note No. dated 11.03.2011, The Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weights of 334.5 MT, 45.54 MT, 41.4 MT, 93.7 MT, 532 MT and 18.8 MT. to be specified with the quantities of export products at S.Nos. 1, 2, 3 , 4, 5 & 6 respectively. 2. Word “Relevant” to be prefixed with the description of import items at S.Nos. 1, 2, 12, 17, 18, 27, 32, 33, 42, 47, 48, 57, 62, 63, 73, 78, 79 & 88. 3. Quantities of import items at S.Nos. 1, 2, 17, 18, 32, 33, 47, 48, 62, 63, 78 & 79 to be allowed as applied for inclusive of 4.2 % wastage 4. Quantity of import item at Sl. No. 3 to be allowed as 50 Nos. (39360 Kgs. inclusive of 4.2 % wastage) . 5. Quantity of import item at Sl. No.4 to be allowed as 20 Nos. (6700 Kgs.) on net to net basis. 6. Quantity of import item at Sl. No. 5 to be allowed as 10 Nos. (3670 Kgs. inclusive of 4.2 % wastage) . 7. Quantity of import item at Sl. No. 6 to be allowed as 10 Nos. (20306 Kgs. inclusive of 4.2 % wastage) . 8. Quantity of import item at Sl. No. 7 to be allowed as 20 Nos. (150 Kgs. inclusive of 4.2 % wastage) . 9. Quantity of import item at Sl. No.8 to be allowed as 1 No. (20 Kgs.) on net to net basis. 10. Quantity of import item at Sl. No. 9 to be allowed as 10 Nos. on net to net basis. However, duty free weight of this item may be restricted as 19168 Kg inclusive of 37.6 % wastage after 20 % recovery. 11. Quantity of import item at Sl. No. 10 to be allowed as 10 Nos. on net to net basis. However, duty free weight of this item may be restricted as 16658 Kg inclusive of 45 % wastage after 20 % recovery. 12. Quantity of import item at Sl. No. 11 to be allowed as 10 Nos. (4610 Kgs. inclusive of 4.2 % wastage). 13. Quantity of import item at S.No. 12 to be allowed as 109962 Mtrs. (139547 Kgs.) inclusive of 2% wastage. 14. Quantities of import item from Sl. Nos.13 to 16 to be allowed as applied for.			

15. Quantity of import item at Sl. No. 19 to be allowed as 10 Nos. (7250 Kgs. inclusive of 4.2 % wastage).
16. Quantity of import item at Sl. No. 20 to be allowed as 4 Nos. (728 Kgs.) on net to net basis.
17. Quantity of import item at Sl. No. 21 to be allowed as 2 Nos. (31977 Kgs. inclusive of 4.2 % wastage).
18. Quantity of import item at Sl. No. 22 to be allowed as 2 Nos. (676 Kgs. inclusive of 4.2 % wastage).
19. Quantity of import item at Sl. No. 23 to be allowed as 4 Nos. (15 Kgs. inclusive of 4.2 % wastage).
20. Quantity of import item at Sl. No. 24 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be restricted as 3089 Kg inclusive of 34 % wastage after 20 % recovery.
21. Quantity of import item at Sl. No. 25 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be restricted as 2636 Kg inclusive of 41.3 % wastage after 20 % recovery.
22. Quantity of import item at Sl. No. 26 to be allowed as 2 Nos. (822 Kgs. inclusive of 4.2 % wastage).
23. Quantity of import item at S.No. 27 to be allowed as 12469 Mtrs. (15824 Kgs.) inclusive of 2% wastage.
24. Quantities of import item from Sl. Nos.28 to 31 to be allowed as applied for.
25. Quantity of import item at Sl. No. 34 to be allowed as 10 Nos. (6600 Kgs. inclusive of 4.2 % wastage).
26. Quantity of import item at Sl. No. 35 to be allowed as 4 Nos. (616 Kgs.) on net to net basis.
27. Quantity of import item at Sl. No. 36 to be allowed as 2 Nos. (636 Kgs. inclusive of 4.2 % wastage).
28. Quantity of import item at Sl. No. 37 to be allowed as 2 Nos. (2647 Kgs. inclusive of 4.2 % wastage).
29. Quantity of import item at Sl. No. 38 to be allowed as 4 Nos. (16 Kgs. inclusive of 4.2 % wastage).
30. Quantity of import item at Sl. No. 39 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be restricted as 2732 Kg inclusive of 31 % wastage after 20 % recovery.
31. Quantity of import item at Sl. No. 40 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be restricted as 2316 Kg inclusive of 37.7 % wastage after 20 % recovery.
32. Quantity of import item at Sl. No. 41 to be allowed as 2 Nos. (770 Kgs. inclusive of 4.2 % wastage).
33. Quantity of import item at S.No. 42 to be allowed as 10475 Mtrs. (13293 Kgs.) inclusive of 2% wastage.
34. Quantities of import item from Sl. Nos.43 to 46 to be allowed as applied for.

35. Quantity of import item at Sl. No. 49 to be allowed as 20 Nos. (7870 Kgs. inclusive of 4.2 % wastage).
36. Quantity of import item at Sl. No. 50 to be allowed as 8 Nos. (1992 Kgs.) on net to net basis.
37. Quantity of import item at Sl. No. 51 to be allowed as 4 Nos. (878 Kgs. inclusive of 4.2 % wastage).
38. Quantity of import item at Sl. No. 52 to be allowed as 4 Nos. (3812 Kgs. inclusive of 4.2 % wastage).
39. Quantity of import item at Sl. No. 53 to be allowed as 8 Nos. (32 Kgs. inclusive of 4.2 % wastage).
40. Quantity of import item at Sl. No. 54 to be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be restricted as 3542 Kg inclusive of 28 % wastage after 20 % recovery.
41. Quantity of import item at Sl. No. 55 to be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be restricted as 3048 Kg inclusive of 32.7 % wastage after 20 % recovery.
42. Quantity of import item at Sl. No. 56 to be allowed as 4 Nos. (988 Kgs. inclusive of 4.2 % wastage).
43. Quantity of import item at S.No. 57 to be allowed as 35258 Mtrs. (44744 Kgs.) inclusive of 2% wastage.
44. Quantities of import item from Sl. Nos.58 to 61 to be allowed as applied for.
45. Quantity of import item at Sl. No. 64 to be allowed as 100 Nos. (62740 Kgs. inclusive of 4.2 % wastage).
46. Quantity of import item at Sl. No. 65 to be allowed as 40 Nos. (6000 Kgs.) on net to net basis.
47. Quantity of import item at Sl. No. 66 to be allowed as 20 Nos. (6603 Kgs. inclusive of 4.2 % wastage).
48. Quantity of import item at Sl. No. 67 to be allowed as 20 Nos. (37935 Kgs. inclusive of 4.2 % wastage).
49. Quantity of import item at Sl. No. 68 to be allowed as 40 Nos. (233 Kgs. inclusive of 4.2 % wastage).
50. Quantity of import item at Sl. No. 69 to be allowed as 3 Nos. (60 Kgs.) on net to net basis.
51. Quantity of import item at Sl. No. 70 to be allowed as 20 Nos. on net to net basis. However, duty free weight of this item may be restricted as 31629 Kg inclusive of 36 % wastage after 20 % recovery.
52. Quantity of import item at Sl. No. 71 to be allowed as 20 Nos. on net to net basis. However, duty free weight of this item to be restricted as 27974 Kg inclusive of 43 % wastage after 20 % recovery

53. Quantity of import item at Sl. No. 72 to be allowed as 20 Nos. (7640 Kgs. inclusive of 4.2 %

53. Quantity of import item at Sl. No. 72 to be allowed as 20 Nos. (7070 Kgs. inclusive of 4.2 % wastage).
54. Quantity of import item at S.No. 73 to be allowed as 168985 Mtrs. (214450 Kgs.) inclusive of 2% wastage.
55. Quantities of import item from Sl. Nos.74 to 77 to be allowed as applied for.
56. Quantity of import item at Sl. No. 80 to be allowed as 10 Nos. (2740 Kgs. inclusive of 4.2 % wastage).
57. Quantity of import item at Sl. No. 81 to be allowed as 2 Nos. (284 Kgs. inclusive of 4.2 % wastage).
58. Quantity of import item at Sl. No. 82 to be allowed as 2 Nos. (948 Kgs. inclusive of 4.2 % wastage).
59. Quantity of import item at Sl. No. 83 to be allowed as 2 Nos. (236 Kgs. inclusive of 4.2 % wastage).
60. Quantity of import item at Sl. No. 84 to be allowed as 4 Nos. (10 Kgs. inclusive of 4.2 % wastage).
61. Quantity of import item at Sl. No. 85 to be allowed as 2 Nos. (40 Kgs.) ion net to net basis.
62. Quantity of import item at Sl. No. 86 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be restricted as 980 Kg inclusive of 28 % wastage after 20 % recovery.
63. Quantity of import item at Sl. No. 87 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be restricted as 833 Kg inclusive of 34 % wastage after 20 % recovery.
64. Quantity of import item at S.No. 88 to be allowed as 4781Mtrs. (6067 Kgs.) inclusive of 2% wastage.
65. Import of components to be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

44	Case No.:8/21/81-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/81/050/00123/AM11/	RLA File :05/24/040/00172/AM11/	Lic.No/Date:0510270168 10.08.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.			

45	Case No.:15/24/80-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00387/AM11/	RLA File :11/24/040/00026/AM11/	Lic.No/Date:1110022927 11.08.2010	Defer Date:17.05.2011
	Decision : The Committee noted that a reminder has been sent to firm on 18.03.2011 for reply. The Committee decided to await the firm's reply and to re-list the case on 17.05.2011.			

46	Case No.:43/22/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00354/AM11/	RLA File :07/24/040/00166/AM11/	Lic.No/Date:0710073648 17.08.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 17.05.2011			

Case No :53/22/80-ALC2/2010	Party Name:TERIMO PENPOL	Meet No/Date:1/80-	Status:
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47	Case No.:46/22/80-ALC2/2010	Party Name: ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00364/AM11/	RLA File :53/24/040/00013/AM11/	Lic.No/Date:5310011230 17.08.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.			

48	Case No.:46/22/80-ALC2/2010	Party Name: ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00357/AM11/	RLA File :05/24/040/00178/AM11/	Lic.No/Date:0510270834 18.08.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.			

49	Case No.:47/22/80-ALC2/2010	Party Name: ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00358/AM11/	RLA File :05/24/040/00182/AM11/	Lic.No/Date:0510270937 19.08.2010	
	Decision : As per written comments of DIT received vide their U.O. Note No.17(69)/2010-IPHW dated 07.03.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

50	Case No.:55/22/80-ALC2/2010	Party Name: ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00366/AM11/	RLA File :03/94/040/00462/AM11/	Lic.No/Date:0310588660 19.08.2010	
	Decision : As per written comments of DIT received vide their U.O. Note No.17(68)/2010-IPHW dated 14.03.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

51	Case No.:51/22/80-ALC2/2010	Party Name: PURVA OVERSEAS	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00362/AM11/	RLA File :13/24/040/00018/AM11/	Lic.No/Date:1310033038 20.08.2010	Defer Date:17.05.2011
	Decision : The representative of DHI has informed the Committee vide UO note No 3(98)/10-			

TSW(B)/184 dated 30.03.2011 that the firm has submitted incomplete information and has not replied to any of the query. The export weight is more than the import weight though the firm has claimed wastage of 3% & at column 1b of Appendix 11A of application the firm has not mentioned about any indigenous input. The Committee therefore decided to advise the firm to appear before the NC **to explain their case in person along** with and technical expert full facts of the case. The case may be re- listed on 17.05.2011.

52	Case No.:52/22/80-ALC2/2010	Party Name:VIJAY RAJ POULTRY EQUIPMENTS PVT. LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00363/AM11/	RLA File :09/24/040/00183/AM11/	Lic.No/Date:0910043152 20.08.2010	Defer Date:17.05.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dt.30.03.2011. The Committee decided that to await the requisite information / clarification and to relist the case on 17.05.2011.				

53	Case No.:3/24/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00375/AM11/	RLA File :07/24/040/00207/AM11/	Lic.No/Date:0710073874 27.08.2010	Defer Date:17.05.2011
Decision : The Committee noted that a reminder has been sent to firm on 18.03.2011 for reply. The Committee decided to await the firm's reply and to re-list the case on 17.05.2011.				

54	Case No.:4/24/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00376/AM11/	RLA File :07/24/040/00206/AM11/	Lic.No/Date:0710073875 27.08.2010	Defer Date:17.05.2011
Decision : The Committee noted that a reminder has been sent to firm on 18.03.2011 for reply. The Committee decided to await the firm's reply and to re-list the case on 17.05.2011.				

55	Case No.:50/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00677/AM11/	RLA File :11/24/040/00028/AM11/	Lic.No/Date:1110023053 27.08.2010	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

56	Case No.:9/24/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00381/AM11/	RLA File :06/24/040/00029/AM11/	Lic.No/Date:0610018941 31.08.2010	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

Case No.:32/29/80-ALC2/2010	Party Name:XYTEL INDIA	Meet No/Date:1/80-	Status:
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57		PVT.LTD.	ALC2/2011 05.04.2011	Deferred
	HQ File :01/80/050/00467/AM11/	RLA File :31/24/040/00108/AM11/	Lic.No/Date:3110044548 01.09.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

58	Case No.:22/29/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00457/AM11/	RLA File :07/24/040/00215/AM11/	Lic.No/Date:0710074064 06.09.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.			

59	Case No.:25/29/80-ALC2/2010	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00460/AM11/	RLA File :07/24/040/00189/AM11/	Lic.No/Date:0710074081 06.09.2010	Defer Date:17.05.2011
	Decision : The Committee noted that DGCA has twice informed vide their letter dated 12.11.10 & 21.03.2011 that the subject matter do not relate to them. DIPP also informed in the meeting that subject matter does not pertain to them. The Committee, therefore decided to ask the firm to appear Personal Hearing to explain their case and to re-list the case on 17.05.2011.			

60	Case No.:26/29/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00461/AM11/	RLA File :07/21/040/00429/AM11/	Lic.No/Date:0710074059 06.09.2010	Defer Date:17.05.2011
	Decision : The Committee noted that the firm's application has been sent to DIT on 28.03.2011 for examination & comments. The Committee decided to await the comments of DIT and to re-list the case on 17.05.2011			

61	Case No.:33/29/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00468/AM11/	RLA File :31/24/040/00114/AM11/	Lic.No/Date:3110044621 07.09.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

	Case No.:19/27/80-ALC2/2010	Party Name:H.L.EQUIPMENTS	Meet No/Date:1/80-	Status:

		ALC2/2011 05.04.2011	Approved
	HQ File :01/80/050/00416/AM11/	RLA File :52/24/040/00016/AM11/	Lic.No/Date:5210031865 08.09.2010
62	Decision : The Committee observed that the export contains 9785.18 kgs. of Hastelloy sheet, where as the unit has imported only 6,903 kg and balance quantity of hastelloy sheet was procured /used indigenously. As per written comments of DC(MSME) received vide their U.O. Note No. 30(141)/2010 ME/72 dated 28.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Out of this imported quantity, only 6625.67 kg was used in export product and 4% i.e.277 kg appx. goes as wastage in cutting and other mfg operations. Taking in to consideration the one-third recovery for scrap generated, the quantity of import may be allowed as 6903-92 kg. i.e. 6811 kg. inclusive of 4% wastage. The Regional Authority may take necessary action accordingly.		

	Case No.:24/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
63	HQ File :01/80/050/00459/AM11/	RLA File :03/94/040/00501/AM11/	Lic.No/Date:0310591600 08.09.2010	Defer Date:17.05.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIT for examination and comments and to re-list the case on 17.05.2011.			

	Case No.:11/29/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
64	HQ File :01/80/050/00446/AM11/	RLA File :05/23/040/00159/AM11/	Lic.No/Date:0510272568 10.09.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

	Case No.:31/29/80-ALC2/2010	Party Name:ATHENA INDIA HITECH COMPONENTS PVT.LTD,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
65	HQ File :01/80/050/00466/AM11/	RLA File :07/24/040/00211/AM11/	Lic.No/Date:0710074162 14.09.2010	Defer Date:17.05.2011
	Decision : The Committed noted that the firm has sought time vide their letter dt.08.02.2011. The Committee, therefore, decided to remind the firm finally to furnish their reply otherwise their case will be rejected without any further notice and to relist the case on 17.05.2011.			

	Case No.:5/27/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
66	HQ File :01/80/050/00402/AM11/	RLA File :03/94/040/00547/AM11/	Lic.No/Date:0310592431 15.09.2010	Defer Date:17.05.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIT for examination and comments			

and to re-list the case on 17.05.2011.

67	Case No.: 6/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00441/AM11/	RLA File :03/94/040/00551/AM11/	Lic.No/Date:0310592447 15.09.2010	Defer Date:17.05.2011
Decision : The Committee decided to forward a copy of firm's reply to DIT for examination and comments and to re-list the case on 17.05.2011.				

68	Case No.:28/29/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00463/AM11/	RLA File :11/24/040/00037/AM11/	Lic.No/Date:1110023212 16.09.2010	
	Decision : As per written comments of DIT received vide their U.O. Note No.17(57)/2010-IPHW dated 22..02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	Import item	Quantity applied	Quantity Approved	Wastage allowed
	1. Optical Fibre	3054.240 km.	3054.24 km.	5%
	2. Polyethylene	9405.360 kg.	9138.384 kg.	2%
	The Regional Authority may take necessary action accordingly.			

69	Case No.: 29/29/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00464/AM11/	RLA File :11/24/040/00038/AM11/	Lic.No/Date:1110023211 16.09.2010	Defer Date:17.05.2011
Decision : The Committee noted that DIT has sought information from the firm. The Committee, therefore, decided to remind the firm to furnish the requisite information to DIT failing which their case will be rejected. The case may be re-listed on 17.05.2011.				

70	Case No.: 12/27/80-ALC2/2010	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00409/AM11/	RLA File :09/24/040/00253/AM11/	Lic.No/Date:0910043538 17.09.2010	Defer Date:17.05.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011: -				
- Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. - For net weight of components to be manufactured from import items at Sl. No. 6 & 11 details of components with net weights thereof may be indicated				

71	Case No.: 15/27/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00412/AM11/	RLA File :03/94/040/00584/AM11/	Lic.No/Date:0310593584	Defer

		23.09.2010	Date:17.05.2011
Decision : The Committee noted that the firm's reply has been received on 30.03.2011. The Committee decided to forward a copy of the firm's reply to DIT. The Case may be re-listed on 17.05.2011			

72	Case No.:29/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00426/AM11/	RLA File :03/95/040/00354/AM11/	Lic.No/Date:0310593772 24.09.2010	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the case and to re-list the case on 17.05.2011.			

73	Case No.:30/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	Defer Date:17.05.2011
	Decision : The Committee noted that the file has been sent to DHI on 28.03.2011 for examination and comments. The Committee, therefore, decided to defer the case and to re-list the case on 17.05.2011.			

74	Case No.:2/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00437/AM11/	RLA File :03/94/040/00586/AM11/	Lic.No/Date:0310594220 28.09.2010	Defer Date:17.05.2011
	Decision : The Committee noted that the firm's reply has been received on 30.03.2011. The Committee decided to forward a copy of the firm's reply to DIT. The Case may be re-listed on 17.05.2011.			

75	Case No.:3/29/80-ALC2/2010	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00438/AM11/	RLA File :02/24/040/00116/AM11/	Lic.No/Date:0210148724 30.09.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

76	Case No.:8/29/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00443/AM11/	RLA File :17/24/040/00017/AM11/	Lic.No/Date:1710003514 30.09.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

	Case No.:38/29/80-ALC2/2010	Party Name:TERUMO PENPOL	Meet No/Date:1/80-	Status:
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		LIMITED	ALC2/2011 05.04.2011	Deferred
77	HQ File :01/80/050/00473/AM11/	RLA File :53/24/040/00016/AM11/	Lic.No/Date:5310011502 05.10.2010	Defer Date:17.05.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.				

	Case No.:39/29/80-ALC2/2010	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Rejected
78	HQ File :01/80/050/00474/AM11/	RLA File :05/23/040/00186/AM11/	Lic.No/Date:0510274386 07.10.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

	Case No.:14/35/80-ALC2/2010	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
79	HQ File :01/80/050/00641/AM11/	RLA File :31/21/040/00208/AM11/	Lic.No/Date:3110044937 08.10.2010	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

	Case No.:1/31/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
80	HQ File :01/80/050/00479/AM11/	RLA File :34/24/040/00172/AM11/	Lic.No/Date:3410028296 13.10.2010	Defer Date:17.05.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.05.2011.				

	Case No.:5/31/80-ALC2/2010	Party Name:GLOBE HI-FABS	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
81	HQ File :01/80/050/00483/AM11/	RLA File :05/23/040/00183/AM11/	Lic.No/Date:0510274904 13.10.2010	
Decision : As per written comments of DC(MSME) received their U.O. Note No.30(155)/2010-ME dated 24.03.2011, the Committee decided to ratify the norms of import item net-to-net basis without any wastage and with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.				

	Case No.:23/35/80-ALC2/2010	Party Name:PRANITA	Meet No/Date:1/80-	Status:
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	ENGINEERING SOLUTIONS PRIVATE LIMITED,	ALC2/2011 05.04.2011	Approved
HQ File :01/80/050/00650/AM11/	RLA File :07/24/040/00279/AM11/	Lic.No/Date:0710074824 14.10.2010	

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Decision : The Committee deliberated the written comments of DIPP received vide their U.O. Note dated 22.02.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

1. Quantity of import item at S.No.1 to be allowed as 3544.5 Kgs. inclusive of 1129 % wastage after taking 15 % recovery.
2. Quantity of import item at S.No.2 to be allowed as 2012.4 Kgs. inclusive of 1332 % wastage after taking 15 % recovery.
3. Quantity of import item at S.No.3 to be allowed as 1348.5 Kgs. inclusive of 1332 % wastage after taking 15 % recovery.
4. Quantity of import item at S.No.4 to be allowed as 620.3 Kgs. inclusive of 1129 % wastage after taking 15 % recovery.
5. Quantity of import item at S.No.5 to be allowed as 799.1 Kgs. inclusive of 1615% wastage after taking 15 % recovery.
6. Quantity of import item at S.No.6 to be allowed as 346.5 Kgs. inclusive of 1331 % wastage after taking 15 % recovery.
7. Quantity of import item at S.No.7 to be allowed as 299.7 Kgs. inclusive of 255 % wastage after taking 15 % recovery.
8. Quantity of import item at S.No.8 to be allowed as 44.8 Kgs. inclusive of 1253 % wastage after taking 20 % recovery.
9. Quantity of import item at S.No.9 to be allowed as 5.2 Kgs. inclusive of 592% wastage after taking 20 % recovery.
10. Quantity of import item at S.No.10 to be allowed as 1279.6 Kgs. inclusive of 2587 % wastage after taking 20 % recovery.
11. Quantity of import item at S.No.11 to be allowed as 5.13 Kgs. inclusive of 720 % wastage after taking 20 % recovery.
12. Quantity of import item at S.No.12 to be allowed as 8.2 Kgs. inclusive of 446 % wastage after taking 15 % recovery.
13. Quantity of import item at S.No.13 to be allowed as 5.2 Kgs. inclusive of 623 % wastage after taking 15 % recovery.
14. Quantity of import item at S.No.14 to be allowed as 41.3 Kgs. inclusive of 340 % wastage after taking 15 % recovery.
15. Quantity of import item at S.No.15 to be allowed as 404.5 Kgs. inclusive of 340 % wastage after taking 15 % recovery.
16. Quantity of import item at S.No.16 to be allowed as 1.85 Kgs. inclusive of 721 % wastage after taking 20 % recovery.
17. Quantity of import item at S.No.17 to be allowed as 41.9 Kgs. inclusive of 765 % wastage after taking 15 % recovery.

The Regional Authority may take necessary action accordingly.

Case No.:32/35/80-ALC2/2010	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
HQ File :01/80/050/00659/AM11/	RLA File :07/24/040/00278/AM11/	Lic.No/Date:0710074825	

Decision : The Committee deliberated the written comments of DIPP received vide their U.O. Note dated 22.02.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

Quantities of import items to be allowed as under as under:

Import Item No.	Quantities of Import items (In Kgs)	Wastage after 20 % recovery (%)
1	26.87	195.9
2	479.20	920.0
3	416.41	1062.9
4	69.80	1253.4
5	47.09	1063.1
6	57.55	1520.2
7	53.57	1253.5
8	62.79	1063.0
9	1510.13	808.9
10	1231.26	390.6
11	404.22	808.9
12	684.01	1520.0
13	237.95	1062.9
14	275.19	364.4
15	1107.70	1253.3
16	417.51	808.9
17	51.24	809.0
18	303.81	1062.9
19	373.78	1062.9
20	575.04	1520.0
21	532.12	186.7
22	558.72	186.7
23	382.18	240.0
24	101.91	240.0
25	15.07	240.0
26	28.48	240.0
27	28.48	240.0
28	487.08	240.0
29	852.40	240.0
30	1100.38	240.0
31	52.45	240.0
32	18.63	239.9
33	73.95	240.0

The Regional Authority may take necessary action accordingly.

Case No.:21/31/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
HQ File :01/80/050/00499/AM11/	RLA File :34/24/040/00159/AM11/	Lic.No/Date:3410028343 18.10.2010	

Decision : As per written comments of C&PC of vide their O.M. No. 46011/55/2010-PC.II dated 24.12.10,

the committee decided to ratify the norms in respect of the subject advance authorization as under:-

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Item to be Exported	Quantity
Micro Irrigation Equipments (Emmiting Pipe Systems) 0.30 M, 1000 M Streamline 16100 2.1L/H, 0.30 M, 2000 M	1 Meter (Weight 13.43gm+/-2%)
Raw-material allowed for Import	Quantity
1. HDPE Granules 2. Master Batch 3. Emitters (Drippers)	12.729 gm 0.530 gm 3.40 No. (0.442 gm)

The Regional Authority may take necessary action accordingly.

85

Case No.: 5/35/80-ALC2/2010	Party Name:DEVEN SUPERCriticals P.LTD,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
HQ File :01/80/050/00632/AM11/	RLA File :31/24/040/00146/AM11/	Lic.No/Date:3110045122 19.10.2010	Defer Date:17.05.2011

Decision : The Committee decided to forward a copy of firm's reply dated 24.03.2011 to DC(MSME) for examination and comments. The case may be re-listed on 17.05.2011.

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Case No.: 26/31/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
HQ File :01/80/050/00504/AM11/	RLA File :05/24/040/00253/AM11/	Lic.No/Date:0510275353 20.10.2010	

Decision : The firm has submitted four applications for ratification of norms for export of different paper machinery. The items proposed for import are mainly plates which are cut to size & will be used as such. The Committee deliberated written comments of DHI received vide their U.O. Note No.3(34)/09-TSW(B) dated 04.01.2011 and firm's reply dated 25.03.2011 and decided to ratify the norms of import items under GN-4 in respect of the subject advance authorization. There are some of the items which are to be imported in sets. RLA may get the list of items constituting the sets & allow the same under GN-4. Screen cylinders & other items proposed for import are components & may be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

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Case No.: 6/35/80- ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:17.05.2011

Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.

Case No.: 28/31/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
HQ File :01/80/050/00506/AM11/	RLA File :05/24/040/00267/AM11/	Lic.No/Date:0510275456 21.10.2010	

88 **Decision :** The firm has submitted four applications for ratification of norms for export of different paper machinery. The items proposed for import are mainly plates which are cut to size & will be used as such. The Committee deliberated written comments of DHI received vide their U.O. Note No.3(34)/09-TSW(B) dated 04.01.2011 and firm's reply dated 25.03.2011 and decided to ratify the norms of import items under GN-4 in respect of the subject advance authorization. There are some of the items which are to be imported in sets. RLA may get the list of items constituting the sets & allow the same under GN-4. Screen cylinders & other items proposed for import are components & may be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

89	Case No.:42/35/80-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00669/AM11/	RLA File :04/24/040/00188/AM11/	Lic.No/Date:0410118268 25.10.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

90	Case No.:55/31/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00533/AM11/	RLA File :05/23/040/00204/AM11/	Lic.No/Date:0510275831 27.10.2010	

Decision : The Committee observed that the firm has not given the export quantity in numbers. As cut to size pipes are imported, the quantity of export in numbers must match quantity of import in numbers & same to be incorporated in the license. As per written comments of DHI received vide their U.O. Note No.3(98)/10-TSW(B)/184 dated 30.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

- (i) Allowed import of 38 - 270 kg with 2% wastage.
- (ii) Allowed import item no 1, 21 - 318 kg with 2% wastage.
- (iii) Allowed item no2- 7268 kg with 2% wastage.
- (iv) Allowed item no 3 - 7752 kg with 2% wastage.
- (v) Allowed item no 4 & 39- 882 kg with 2% wastage.
- (vi) Allowed item no 5 with 2% wastage.

The Regional Authority may take necessary action accordingly.

91	Case No.:13/35/80- ALC2/2010	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00640/AM11/	RLA File :31/24/040/00139/AM11/	Lic.No/Date:3110045249 27.10.2010	Defer Date:17.05.2011

Decision : The Committee observed that the firm has not replied to this office letter calling for certain

information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.

92	Case No.:15/35/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00642/AM11/	RLA File :03/95/040/00617/AM11/	Lic.No/Date:0310599850 02.11.2010	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

93	Case No.:29/35/80-ALC2/2010	Party Name:SECO TOOLS INDIA PVT. LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00656/AM11/	RLA File :31/24/040/00141/AM11/	Lic.No/Date:3110045365 03.11.2010	Defer Date:17.05.2011
	Decision : The Committee decided to forward a copy of firm's application again to DC(MSME) for examination and comments. The case may be re-listed on 17.05.2011.			

94	Case No.:34/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00661/AM11/	RLA File :61/24/040/00066/AM11/	Lic.No/Date:6110000531 03.11.2010	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

95	Case No.:4/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00631/AM11/	RLA File :04/24/040/00156/AM11/	Lic.No/Date:0410118619 04.11.2010	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

96	Case No.:7/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00634/AM11/	RLA File :04/24/040/00157/AM11/	Lic.No/Date:0410118621 04.11.2010	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

97	Case No.:11/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00638/AM11/	RLA File :03/94/040/00672/AM11/	Lic.No/Date:0310600292 04.11.2010	Defer Date:17.05.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIT for examination and comments and to re-list the case on 17.05.2011.			

and to re-list the case on 17.05.2011.

98	Case No.:12/35/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00639/AM11/	RLA File :02/24/040/00122/AM11/	Lic.No/Date:0210150220 04.11.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

99	Case No.:22/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00649/AM11/	RLA File :04/24/040/00194/AM11/	Lic.No/Date:0410118622 04.11.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

100	Case No.:2/32/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00543/AM11/	RLA File :03/95/040/00446/AM11/	Lic.No/Date:0310600429 08.11.2010	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

101	Case No.:4/32/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00545/AM11/	RLA File :03/94/040/00716/AM11/	Lic.No/Date:0310600460 08.11.2010	Defer Date:17.05.2011
	Decision : The Committee noted that the firm's reply has been received on 30.03.2011. The Committee decided to await the comments of DIT and to re-list the case on 17.05.2011.			

102	Case No.:5/32/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00546/AM11/	RLA File :03/94/040/00717/AM11/	Lic.No/Date:0310600467 08.11.2010	Defer Date:17.05.2011
	Decision : The Committee noted that the firm's reply has been received on 30.03.2011. The Committee decided to await the comments of DIT and to re-list the case on 17.05.2011.			

	Case No.:8/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011	Status: Deferred

103		ELECTRICALS LIMITED	05.04.2011	Deferred
	HQ File :01/80/050/00635/AM11/	RLA File :11/24/040/00050/AM11/	Lic.No/Date:1110023506 08.11.2010	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

104	Case No.:1/32/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00542/AM11/	RLA File :04/24/040/00202/AM11/	Lic.No/Date:0410118694 09.11.2010	Defer Date:17.05.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.				

105	Case No.:7/32/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00548/AM11/	RLA File :03/94/040/00725/AM11/	Lic.No/Date:0310600644 09.11.2010	Defer Date:17.05.2011
Decision : The Committee decided to forward a copy of firm's reply to DIT for examination and comments and to re-list the case on 17.05.2011.				

106	Case No.:6/32/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00547/AM11/	RLA File :06/24/040/00039/AM11/	Lic.No/Date:0610019661 10.11.2010	Defer Date:17.05.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.				

107	Case No.:9/32/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00550/AM11/	RLA File :04/24/040/00204/AM11/	Lic.No/Date:0410118772 10.11.2010	Defer Date:17.05.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.				

108	Case No.:24/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00651/AM11/	RLA File :04/24/040/00205/AM11/	Lic.No/Date:0410118773 10.11.2010	Defer Date:17.05.2011

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.

109	Case No.: 10/32/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00551/AM11/	RLA File :04/24/040/00190/AM11/	Lic.No/Date:0410118791 11.11.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description of Export product to be modified as “ Elevators /Lifts Model No. B-MINISPACE PT 16/15-19 .” 2. Word “relevant” to be prefixed with the description of import items at Sl. Nos. 26 to 29. 3. Import items from S.No.1 to 29 to be allowed on net to net basis with accountability clause The Regional Authority may take necessary action accordingly.			

110	Case No.: 18/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00901/AM11/	RLA File :04/24/040/00208/AM11/	Lic.No/Date:0410118788 11.11.2010	Defer Date:17.05.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011: - 1. Descriptions of import items from Sl. No. 1 to 3 is very generic and firm may indicate specific list of items with quantities thereof. 2. Information in respect of S.No.6 & 9 of Standard Deficiency Format. 3. Details of wastages, if any, on import items and basis/justification thereof.			

111	Case No.: 25/35/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00652/AM11/	RLA File :03/95/040/00545/AM11/	Lic.No/Date:0310601333 15.11.2010	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

112	Case No.: 9/35/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00636/AM11/	RLA File :11/24/040/00049/AM11/	Lic.No/Date:1110023563 16.11.2010	Defer Date:17.05.2011
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

	Case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.
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113	Case No.:10/35/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00637/AM11/	RLA File :11/24/040/00045/AM11/	Lic.No/Date:1110023562 16.11.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

114	Case No.:26/35/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00653/AM11/	RLA File :31/21/040/00237/AM11/	Lic.No/Date:3110045516 18.11.2010	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

115	Case No.:28/35/80-ALC2/2010	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00655/AM11/	RLA File :31/21/040/00245/AM11/	Lic.No/Date:3110045618 25.11.2010	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

116	Case No.:55/35/80-ALC2/2010	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00682/AM11/	RLA File :04/24/040/00196/AM11/	Lic.No/Date:0410119183 25.11.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

117	Case No.:17/35/80-ALC2/2010	Party Name:BIO – TECH VISION CARE PVT.LTD	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00644/AM11/	RLA File :08/24/040/00252/AM11/	Lic.No/Date:0810094169 26.11.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.			

	Case No.:20/35/80-ALC2/2010	Party Name:BOTH OFF TOOLS	Meet No/Date:1/80-	Status:
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118	Case No.:59/35/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00666/AM11/	RLA File :05/23/040/00233/AM11/	Lic.No/Date:0510278032 26.11.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

119	Case No.:60/35/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00687/AM11/	RLA File :05/23/040/00234/AM11/	Lic.No/Date:0510278035 26.11.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

120	Case No.:20/35/80-ALC2/2010	Party Name:BIO – TECH VISION CARE PVT.LTD	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00647/AM11/	RLA File :08/24/040/00245/AM11/	Lic.No/Date:0810094212 29.11.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.			

121	Case No.:54/35/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00681/AM11/	RLA File :05/23/040/00229/AM11/	Lic.No/Date:0510278103 29.11.2010	Defer Date:17.05.2011
	Decision : The Committee decided to get clarification of Ministry of Mines and remind DC(MSME) for expediting their comments. The case may be re-listed on 17.05.2011.			

122	Case No.:57/35/80-ALC2/2010	Party Name:ION EXCHANGE (INDIA) LTD	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00684/AM11/	RLA File :03/94/040/00758/AM11/	Lic.No/Date:0310603673 30.11.2010	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

123	Case No.:30/35/80-ALC2/2010	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00657/AM11/	RLA File :03/95/040/00558/AM11/	Lic.No/Date:0310603942 01.12.2010	Defer Date:17.05.2011

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.

124	Case No.: 53/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

125	Case No.: 28/38/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00798/AM11/	RLA File :03/95/040/00603/AM11/	Lic.No/Date:0310604112 02.12.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

126	Case No.: 3/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00773/AM11/	RLA File :09/24/040/00380/AM11/	Lic.No/Date:0910044575 06.12.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 18.03.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011..			

127	Case No.: 45/35/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00672/AM11/	RLA File :07/24/040/00332/AM11/	Lic.No/Date:0710075865 07.12.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has applied for fixation of adhoc norms for the manufacture & export of five common rail injector parts. The firm has not given calculation for the requirement of Armature Bolt & armature Guide. The dimensional drawing of the export product is also not available. The Committee therefore, decided the firm may be asked to submit Sl. no 3,4,5 & 11 of SDL for export product 3 & 4 along with Drawing of Valve piece of export produce to examine the request. The Case may be re-listed on 17.05.2011.			

	Case No.: 63/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80-ALC2/2011	Status: Deferred

			05.04.2011	
128	HQ File :01/80/050/00690/AM11/	RLA File :03/94/040/00815/AM11/	Lic.No/Date:0310605217 08.12.2010	Defer Date:17.05.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.				

	Case No.:64/35/80-ALC2/2010	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
129	HQ File :01/80/050/00691/AM11/	RLA File :03/94/040/00839/AM11/	Lic.No/Date:0310605937 13.12.2010	Defer Date:17.05.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.				

	Case No.:6/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
130	HQ File :01/80/050/00776/AM11/	RLA File :04/24/040/00232/AM11/	Lic.No/Date:0410119697 13.12.2010	Defer Date:17.05.2011
Decision : The Committee noted that the firm's application and on line agenda are same. The Committee informed the representative of DHI accordingly. DHI to examine the case and furnish their comments. The case may be re-listed on 17.05.2011.				

	Case No.:3/35/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
131	HQ File :01/80/050/00630/AM11/	RLA File :03/94/040/00713/AM11/	Lic.No/Date:0310606323 14.12.2010	Defer Date:17.05.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.				

	Case No.:51/35/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00678/AM11/	RLA File :03/94/040/00791/AM11/	Lic.No/Date:0310606327 14.12.2010	
Decision : As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				

132	1. Net empty export weights of 25.56 MT, 25.15 MT, 25.15 MT & 25.15 MT to be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. 2. Word “Relevant” to be prefixed with the descriptions of import items at Sl. No. 1, 4, 5 & 6. 3. Quantity of import item at Sl. No. 1 to be allowed as 509.6 Kgs. inclusive of 2 % wastage 4. Quantity of import item at Sl. No. 2 to be allowed as 150 Nos. (5.178 Kgs.) on net to net basis. 5. Quantity of import item at Sl. No. 3 to be allowed as 124 Nos. on net to net basis. . However, duty free weight of this item may be restricted as 28036 Kg inclusive of 7.3 % wastage after 20 % recovery. 6. Quantity of import item at Sl. No. 4 to be allowed as 10812 Kgs. inclusive of 67.8 % wastage after 1/3rd recovery. 7. Quantity of import item at Sl. No. 5 to be allowed as 22167 Kgs. inclusive of 8.3 % wastage after 1/3rd recovery. 8. Quantity of import item at Sl. No. 6 to be allowed as 39239 Kgs. inclusive of 4 % wastage. 9. Quantities of import items at Sl. Nos. 7, 8 & 9 (Welding consumables) to be allowed as 632 Kgs. each. 10. Quantities of import items at Sl. Nos. 10, 11 & 11 (Welding consumables) to be allowed as 1722 Kgs., 1379 Kgs. & 1670 Kgs. respectively. 11. Import of components to be allowed with accountability clause. The Regional Authority may take necessary action accordingly.
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133	Case No.:31/35/80-ALC2/2010	Party Name:SPIG COOLING TOWERS INDIA PVT LTD	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00658/AM11/	RLA File :03/95/040/00760/AM11/	Lic.No/Date:0310606521 15.12.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

134	Case No.:52/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00679/AM11/	RLA File :03/94/040/00841/AM11/	Lic.No/Date:0310606401 15.12.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.			

	Case No.:35/35/80-ALC2/2010	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00662/AM11/	RLA File :09/24/040/00394/AM11/	Lic.No/Date:0910044744 20.12.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as			

135	per Advance Authorization No. 0910042150 dated 26.05.2010 ratified in Meeting No. 32/80 dated 30.11.2010 as under:- - Words “1 set comprising of 24 Heating modules, Total Heating Area 720 Sq.Mtrs.” to be suffixed with the description of export product. - Net Weight of export products may be specified as 25080 Kgs. - Quantities of import items from Sl. Nos. 1 to 22 to be allowed on net to net basis as claimed by the firm. - Accordingly, quantities of import items at Sl. Nos. 9, 12, 13 & 15 to be allowed as 29334 Ft., 262 Nos., 182 Nos. & 4340 yards respectively. - Import of components to be allowed with accountability clause. The Regional Authority may take necessary action accordingly.
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136	Case No.: 36/35/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00663/AM11/	RLA File :05/23/040/00263/AM11/	Lic.No/Date:0510279826 20.12.2010	Defer Date:17.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011: - - Justification/Calculation of quantity of import of catalysts. - Exact item of import of 2 & 3.			

137	Case No.: 46/35/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00673/AM11/	RLA File :07/24/040/00368/AM11/	Lic.No/Date:0710076205 22.12.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

138	Case No.: 47/35/80-ALC2/2010	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Closed
	HQ File :01/80/050/00674/AM11/	RLA File :07/24/040/00348/AM11/	Lic.No/Date:0710076206 22.12.2010	
	Decision : The Committee noted that the firm vide their letter dated 21.03.2011 has surrendered unutilized Advance Authorization for cancellation to the R.L.A., Bangalore. The Committee, therefore, decided to close the case on part of NC. The Regional Authority may take note of the NC decision for information.			

139	Case No.: 7/38/80-ALC2/2010	Party Name:FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00777/AM11/	RLA File :31/24/040/00106/AM11/	Lic.No/Date:3110046074 22.12.2010	Defer Date:17.05.2011

Decision : The Committee noted that the case pertains to DC(MSME). Therefore, the firm's application has been handed over to DC(MSME) for examination and comments and to re-list the case on 17.05.2011.

140	Case No.: 40/35/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00667/AM11/	RLA File :04/24/040/00251/AM11/	Lic.No/Date:0410120067 23.12.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description of Export product may be modified as “ Elevators /Lifts Model No. B-MONO-GREEN PW 16/15-19 Quantity 4 Nos. , C-MONO-GREEN PW 20/20-19 Quantity 4 Nos & C- MONO-GREEN PW13/10-19 – Quantity 3 Nos.” 2. Word “relevant” may be prefixed with the description of import items at Sl. Nos. 23 to 25. 3. Import items from S.No.1 to 38 may be allowed on net to net basis with accountability clause The Regional Authority may take necessary action accordingly.			

141	Case No.: 41/35/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00668/AM11/	RLA File :04/24/040/00256/AM11/	Lic.No/Date:0410120068 23.12.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description of Export product to be modified as “ Elevators /Lifts Model No. C-PASS-AUTO PT 20/15-15 Quantity 3 Nos. , B- PASS-AUTO PT 16/10-15 Quantity 2Nos & , B- PASS-AUTO PT 20/10-15 – Quantity 2 Nos.” 2. Word “relevant” to be prefixed with the description of import items at Sl. Nos. 1 to 5. 3. Import items from S.No.1 to 40 to be allowed on net to net basis with accountability clause The Regional Authority may take necessary action accordingly.			

142	Case No.: 43/35/80-ALC2/2010	Party Name:XOMOX SANMAR LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00670/AM11/	RLA File :04/24/040/00247/AM11/	Lic.No/Date:0410120070 23.12.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

	Case No.: 10/38/80-ALC2/2010	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:1/80- ALC2/2011	Status: Deferred

143			05.04.2011	
	HQ File :01/80/050/00780/AM11/	RLA File :17/24/040/00034/AM11/	Lic.No/Date:1710003648 23.12.2010	Defer Date:17.05.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.05.2011.				

144	Case No.:44/35/80-ALC2/2010	Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00671/AM11/	RLA File :09/24/040/00418/AM11/	Lic.No/Date:0910044876 24.12.2010	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

145	Case No.:48/35/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00675/AM11/	RLA File :31/24/040/00191/AM11/	Lic.No/Date:3110046138 27.12.2010	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

146	Case No.:49/35/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00676/AM11/	RLA File :31/24/040/00192/AM11/	Lic.No/Date:3110046140 27.12.2010	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

147	Case No.:66/35/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00693/AM11/	RLA File :05/23/040/00271/AM11/	Lic.No/Date:0510280572 28.12.2010	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011..				

148	Case No.:67/35/80-ALC2/2010	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00694/AM11/	RLA File :02/24/040/00175/AM11/	Lic.No/Date:0210152785 29.12.2010	Defer Date:17.05.2011
Decision : The representative of the DC(MSME) informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

149	Case No.: 69/35/80-ALC2/2010	Party Name:SAGE METALS LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00696/AM11/	RLA File :05/24/040/00316/AM11/	Lic.No/Date:0510280781 30.12.2010	Defer Date:17.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 17.05.2011.			

150	Case No.: 70/35/80-ALC2/2010	Party Name:H.L.EQUIPMENTS	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00697/AM11/	RLA File :52/24/040/00037/AM11/	Lic.No/Date:5210033179 30.12.2010	Defer Date:17.05.2011
	Decision : The representative of the DC(MSME) has forwarded a copy of D.L .for seeking some information. However, the Committee observed that the same information has already been sought by DIPP from the as per Standard Deficiency Format. The Committee, therefore, decided to remind the firm to furnish the requisite information and to relist the case on 17.05.2011.			

151	Case No.: 71/35/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00698/AM11/	RLA File :03/94/040/01025/AM09/	Lic.No/Date:0310608723 30.12.2010	Defer Date:17.05.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.05.2010.			

152	Case No.: 1/38/80-ALC2/2010	Party Name:D.D.ENTERPRISES,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00771/AM11/	RLA File :31/24/040/00218/AM11/	Lic.No/Date:3110046280 04.01.2011	Defer Date:17.05.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.05.2010.			

153	Case No.: 5/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00775/AM11/	RLA File :11/24/040/00059/AM11/	Lic.No/Date:1110023860 04.01.2011	Defer Date:17.05.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm			

for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.05.2010.

154	Case No.:25/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00795/AM11/	RLA File :03/94/040/00886/AM11/	Lic.No/Date:0310609463 05.01.2011	Defer Date:17.05.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to DIT letter dt.16.03.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.05.2010.			

155	Case No.:26/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00796/AM11/	RLA File :03/94/040/00885/AM11/	Lic.No/Date:0310609488 05.01.2011	Defer Date:17.05.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to DIT letter dt.16.03.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.05.2010.			

156	Case No.:27/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00797/AM11/	RLA File :03/94/040/00894/AM11/	Lic.No/Date:0310609875 06.01.2011	Defer Date:17.05.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to DIT letter dt.16.03.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.05.2010.			

157	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:17.05.2011
	Decision : The Committee noted that the firm's application has been sent to Ministry of Defence on 31.03.2011. The committee decided to await for the comment from the Ministry of Defence. The committee, therefore, decide to relist the case on 17.05.2011.			

	Case No.:4/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred

			05.04.2011	
158	HQ File :01/80/050/00774/AM11/	RLA File :11/24/040/00060/AM11/	Lic.No/Date:1110023887 10.01.2011	Defer Date:17.05.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.05.2011.			

	Case No.:2/38/80-ALC2/2010	Party Name:JMT AUTO LIMITED.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
159	HQ File :01/80/050/00772/AM11/	RLA File :02/24/040/00166/AM11/	Lic.No/Date:0210153535 14.01.2011	Defer Date:17.05.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.05.2011.			

	Case No.:15/1/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
160	HQ File :01/80/050/00898/AM11/	RLA File :05/24/040/00340/AM11/	Lic.No/Date:0510281761 18.01.2011	Defer Date:17.05.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

	Case No.:21/1/80-ALC2/2011	Party Name:WPIL LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
161	HQ File :01/80/050/00904/AM11/	RLA File :02/24/040/00165/AM11/	Lic.No/Date:0210153749 19.01.2011	Defer Date:17.05.2011
	Decision : The committee noted that the hardcopy of the firm's application handed over to DIPP for examination and comments. The committee, therefore, decide to relist the case on 17.05.2011.			

	Case No.:14/1/80-ALC2/2011	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
162	HQ File :01/80/050/00897/AM11/	RLA File :03/95/040/00840/AM11/	Lic.No/Date:0310612996 28.01.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as			

per Advance Authorization No.0310548455 dated 1.12.2009 ratified in NC Meeting No.44/80 dated 02.02.2010. as under:-

1. Quantity of import item at Sl.No.1 to be allowed as applied for i.e. 3412.5 Kgs. inclusive of 5% wastage.
2. Quantities of import items at Sl.No.2 & 3 to be allowed as applied for i.e. 4680 Kgs & 4021.875 Kgs respectively inclusive of 95% wastage after 1/3rd recovery

The Regional Authority may take necessary action accordingly.

163	Case No.:8/38/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00778/AM11/	RLA File :05/24/040/00351/AM11/	Lic.No/Date:0510282641 31.01.2011	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

164	Case No.:9/38/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00779/AM11/	RLA File :05/24/040/00357/AM11/	Lic.No/Date:0510282670 31.01.2011	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

165	Case No.:3/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00885/AM11/	RLA File :11/24/040/00064/AM11/	Lic.No/Date:1110023992 01.02.2011	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

166	Case No.:11/38/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00781/AM11/	RLA File :31/21/040/00326/AM11/	Lic.No/Date:3110046719 01.02.2011	Defer Date:17.05.2011
Decision : The Committee decided to forward the application once again to DHI for examination and comments. The committee therefore, decided to relist the case on 17.05.2011.				

167	Case No.:42/1/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00925/AM11/	RLA File :31/21/040/00344/AM11/	Lic.No/Date:3110046747 02.02.2011	Defer Date:17.05.2011
Decision : The Committee decided to forward the application once again to DHI for examination and comments. The committee therefore, decided to relist the case on 17.05.2011.				

168	Case No.:13/38/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00783/AM11/	RLA File :31/21/040/00342/AM11/	Lic.No/Date:3110046742 02.02.2011	Defer Date:17.05.2011
Decision : The Committee decided to forward the application once again to DHI for examination and comments. The committee therefore, decided to relist the case on 17.05.2011.				

169	Case No.:12/38/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00782/AM11/	RLA File :05/23/040/00316/AM11/	Lic.No/Date:0510282994 03.02.2011	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

170	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:17.05.2011
Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.05.2011.				

171	Case No.:15/38/80-ALC2/2010	Party Name:TRONICSZONE,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00785/AM11/	RLA File :07/24/040/00313/AM11/	Lic.No/Date:0710077112 03.02.2011	
Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to ratify the norms on net to net basis with accountability clause.				
The Regional Authority may take necessary action accordingly.				

172	Case No.:16/38/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00786/AM11/	RLA File :05/23/040/00309/AM11/	Lic.No/Date:0510283074 03.02.2011	Defer Date:17.05.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.				

	Case No.:25/1/80-ALC2/2011	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
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HQ File :01/80/050/00908/AM11/		RLA File :03/94/040/00974/AM11/	05.04.2011	
			Lic.No/Date:0310614106 03.02.2011	
Decision : As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Description, quantity and net weight of export products may be specified as under:				
Sl. No.	Description	Quantity (in Nos.)	Net export weight (MT)	
1	Air Compressors			
	Model: 15T2	200	45.6	
	Model: 15T	80	19.2	
	Model: 231	30	1.59	
	Model: 2340	1300	63.7	
	Model: 2475	2600	169	
	Model: 2545	500	50	
	Model: 2545R	400	40.4	
	Model: 7100	300	52.5	
	Model: 3000	80	20.48	
	Model: 7T2	30	5.16	
	Model: 7T4	20	3.42	
	Model: SS1	50	8.5	
	Model: SS3	2400	55.2	
	Model: SS5	700	30.8	
	Model: SS10	70	4.55	
	Model: TS5	2900	130.5	
	Total	11660	700.6	
2	Vacuum Pumps			
	Model: V255	80	7.6	
	Model: V244	30	2.49	
	Model: V235	30	1.74	
	Model: 15V	20	4.74	
	Model: 7V	20	3.5	
	Total:	180	20.07	
2. Quantities of import items from Sl. No 1 to 22, 24 to 43, 47 to 56 & 58 to 64 to be allowed on net to net basis with accountability clause. 3. Quantities of Gasket material/ sheet at Sl No. 23, 45 & 46 of the list of import items may be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product. 4. Quantities of Aluminum Ingot and Aluminium Alloy Ingot at import items Sl. No. 44 & 57 may be allowed as 1.06 Kgs./ Kg. content in the export product.				
The Regional Authority may take necessary action accordingly.				

Case No.:17/38/80-ALC2/2010		Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
174	HQ File :01/80/050/00787/AM11/	RLA File :05/24/040/00361/AM11/	Lic.No/Date:0510283097 04.02.2011	Defer Date:17.05.2011

Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.05.2011.

175	Case No.: 18/38/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00788/AM11/	RLA File :05/24/040/00364/AM11/	Lic.No/Date:0510283239 04.02.2011	Defer Date:17.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them to expediting their comments. The case may be re-listed on 17.05.2011.			

176	Case No.: 43/1/80-ALC2/2011	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00926/AM11/	RLA File :22/24/040/00090/AM11/	Lic.No/Date:2210010955 04.02.2011	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that the case under the examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

177	Case No.: 19/38/80-ALC2/2010	Party Name:EURO LABS	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00789/AM11/	RLA File :03/94/040/00918/AM11/	Lic.No/Date:0310614574 07.02.2011	Defer Date:17.05.2011
	Decision : The committee noted that the hard copy of the firm's application has already been forward to Ministry of Mines on 16.03.2011. The committee, therefore decided to send a copy of firm's application to DC(MSME) for examination and comments. The case is to be relist on 17.05.2011.			

178	Case No.: 20/38/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00790/AM11/	RLA File :31/21/040/00351/AM11/	Lic.No/Date:3110046792 07.02.2011	Defer Date:17.05.2011
	Decision : The Committee decided to forward the application once again to DHI for examination and comments. The committee therefore, decided to relist the case on 17.05.2011.			

179	Case No.: 21/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00791/AM11/	RLA File :04/24/040/00260/AM11/	Lic.No/Date:0410121377 08.02.2011	Defer Date:17.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011.			

	17.05.2011: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each export product separately. 2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS. 3. Break up of item no 4 of import
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180	Case No.:22/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00792/AM11/	RLA File :04/24/040/00261/AM11/	Lic.No/Date:0410121379 08.02.2011	Defer Date:17.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

181	Case No.:23/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00793/AM11/	RLA File :04/24/040/00262/AM11/	Lic.No/Date:0410121382 08.02.2011	Defer Date:17.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each export product separately. 2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

182	Case No.:24/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00794/AM11/	RLA File :04/24/040/00263/AM11/	Lic.No/Date:0410121384 08.02.2011	Defer Date:17.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011: - 1. Information in respect of Sl.No.5,6,9 & 11 of the Standard Deficiency Format for each export product separately. 2. Specific quantity of each export product with their quantity in numbers and weight separately. 3. Use of each component proposed for import in the manufacture of export product. 4. Weight of the lead wire proposed for import (Item no 25) and the items to be manufactured from it. 5. Break up of wire, plates and rounds for item no 5 of import for each export product. 6. Weight and length of steel tubes ERW and seamless separately for each type of steel like CS and SS steel proposed for import. 7. Net weight & gross weight of item no 31 & 54 of import.			

	Case No.:30/38/80-ALC2/2010	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
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		05.04.2011	
	HQ File :01/80/050/00800/AM11/	RLA File :03/94/040/00957/AM11/	Lic.No/Date:0310614937 08.02.2011
183	Decision : As per written comments of DIPP received vide their U.O. Note No.05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Empty Export weight of 315.1 MT may be specified with the quantity of export product. 2. Word “Relevant” may be prefixed with the description of import item at Sl.No.1. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs/kg. content in the export product. 4. Weight of “5.125 MT” may be added with the quantity of import item at Sl.No.2 and quantity of this item may be allowed on net ot net basis. The Regional Authority may take necessary action accordingly.		

	Case No.:31/38/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
184	HQ File :01/80/050/00801/AM11/	RLA File :31/24/040/00239/AM11/	Lic.No/Date:3110046834 09.02.2011	Defer Date:17.05.2011
	Decision : The committee noted that the firm’s application has already been send to DHI on 16.03.2011. The Committee also decided to send the application to DIT for examination and comments. The committee therefore, decided to relist the case on 17.05.2011.			

	Case No.:32/38/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
185	HQ File :01/80/050/00802/AM11/	RLA File :03/94/040/00930/AM11/	Lic.No/Date:0310615112 09.02.2011	Defer Date:17.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm’s application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.05.2011.			

	Case No.:17/1/80-ALC2/2011	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
186	HQ File :01/80/050/00900/AM11/	RLA File :03/95/040/00899/AM11/	Lic.No/Date:0310615206 10.02.2011	Defer Date:17.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm’s application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.05.2011.			

	Case No.:23/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00906/AM11/	RLA File :04/24/040/00297/AM11/	Lic.No/Date:0410121519 10.02.2011	Defer Date:17.05.2011
187	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011.			

17.05.2011. -

1. 1. Information in respect of Sl.No.3 & 5 of the Standard Deficiency Format. for each export product separately.
2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.
3. Break up of item no 4 of import

188	Case No.: 41/1/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00924/AM11/	RLA File :53/24/040/00027/AM11/	Lic.No/Date:5310012259 10.02.2011	Defer Date:17.05.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to await for their comments. The case may be re-listed on 17.05.2011.				

189	Case No.: 22/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00905/AM11/	RLA File :04/24/040/00244/AM11/	Lic.No/Date:0410121548 11.02.2011	Defer Date:17.05.2011
Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011: - 1. Information in respect of Sl.No.5,9 & 11 of the Standard Deficiency Format export product wise. 2. The details of the Auxiliaries to be exported with quantity in number. 3. Inputs required for the manufacture of Auxiliaries. 4. Use of each component proposed for import in the manufacture of export product. 5. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers. 6. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel. 7. Break up of item no12 of import. 8. Justification of quantity of import of item no 24 & 25 of import.				

190	Case No.: 30/1/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00913/AM11/	RLA File :07/24/040/00441/AM11/	Lic.No/Date:0710077335 11.02.2011	Defer Date:17.05.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011.				

17.05.2011. -

1. Information in respect of Item at S.No. 4 & 5 of Standard Deficiency Format, export product wise.
2. Information in respect of Item at S.No. 11 of Standard Deficiency Format in respect of import items At Sl. Nos. 1 to 3 & 6.
3. Details of import item at Sl. No. 4 i.e. whether plate or round and size thereof.

191	Case No.: 39/1/80-ALC2/2011	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LMTIED	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00922/AM11/	RLA File :31/24/040/00255/AM11/	Lic.No/Date:3110046939 17.02.2011	Defer Date:17.05.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011: - 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product-wise. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise.			

192	Case No.: 19/1/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00902/AM11/	RLA File :52/24/040/00046/AM11/	Lic.No/Date:5210034163 18.02.2011	
	Decision : As per written comments of DC(MSME) received vide their U.O. Note No. 30(208)/2010-ME dated 01.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- "After going through the details shown the application, it is seen that the unit is a registered SSI unit and exporting Agitated Nutsche Filter Dryer 2 KL capacity. The firm has applied for import of Hastalloy Plates/sheets C-276 and Hastally drawn / TIF Solid filler wire with nil wastage. DC(MSME) has recommends import on net-to-net basis with nil wastage. Weight of the imported plates/items is to be accounted for in the export product." The Regional Authority may take necessary action accordingly.			

193	Case No.: 32/1/80-ALC2/2011	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00915/AM11/	RLA File :07/24/040/00449/AM11/	Lic.No/Date:0710077436 18.02.2011	Defer Date:17.05.2011
	Decision : The committee noted that the firm's application has already been send to DHI on 16.03.2011. The Committee also decided to send the application to DIPP for examination and comments. The case to be relisted on 17.05.2011.			

	Case No.: 20/1/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00903/AM11/	RLA File :52/24/040/00051/AM11/	Lic.No/Date:5210034179 21.02.2011	
	Decision : As per written comments of DC(MSME) received vide their U.O. Note No. 30(207)/2010-ME			

194	Decision : AS per written comments of DC(MSME) received vide their U.O. NO. 50(2011)/2010-ME dated 01.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- “After going through the details shown the application, it is seen that the unit is a registered SSI unit and exporting Agitated Nutsche Filter Dryer 2 KL capacity. The firm has applied for import of Hastalloy Plates/sheets C-276 and Hastalloy drawn / TIF Solid filler wire with nil wastage. DC(MSME) has recommends import on net-to-net basis with nil wastage. Weight of the imported plates/items is to be accounted for in the export product.” The Regional Authority may take necessary action accordingly.
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195	Case No.:24/1/80-ALC2/2011	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00907/AM11/	RLA File :34/24/040/00272/AM11/	Lic.No/Date:3410029389 21.02.2011	Defer Date:17.05.2011
	Decision :On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011: - 1. Information in respect of Sl.No.3,4,5,6 & 11 of the Standard Deficiency Format. 2. Export quantity in number. 3. Break up import items into Sheet/plates/pipes ingots etc & the quantity of import of each item.			

196	Case No.:31/1/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00914/AM11/	RLA File :07/24/040/00465/AM11/	Lic.No/Date:0710077482 21.02.2011	Defer Date:17.05.2011
	Decision :The representative of the DIPP informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.			

197	Case No.:33/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00916/AM11/	RLA File :07/24/040/00459/AM11/	Lic.No/Date:0710077483 21.02.2011	Defer Date:17.05.2011
	Decision : The Committee noted that the firm's application has already been send to DHI on 23.03.2011. The Committee also decided to send the application to DIT for examination and comments. The committee therefore, decided to relist the case on 17.05.2011.			

198	Case No.:40/1/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00923/AM11/	RLA File :31/21/040/00369/AM11/	Lic.No/Date:3110047029 21.02.2011	Defer Date:17.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.05.2011			

199	Case No.: 26/1/80-ALC2/2011	Party Name:TCF NADI INDUSTRIAL FANS PRIVATE LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00909/AM11/	RLA File :04/24/040/00301/AM11/	Lic.No/Date:0410121877 23.02.2011	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

200	Case No.: 16/1/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00899/AM11/	RLA File :34/24/040/00304/AM11/	Lic.No/Date:3410029429 24.02.2011	Defer Date:17.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to await their comments. The case may be re-listed on 17.05.2011.			

201	Case No.: 4/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00886/AM11/	RLA File :04/24/040/00298/AM11/	Lic.No/Date:0410122003 28.02.2011	Defer Date:17.05.2011
	Decision : The Committee decided to send the application once again to DHI for examination and comments. The committee therefore, decided to relist the case on 17.05.2011.			

202	Case No.: 13/1/80-ALC2/2011	Party Name:REVATHI EQUIPMENT LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00896/AM11/	RLA File :32/24/040/00057/AM11/	Lic.No/Date:3210047081 28.02.2011	Defer Date:17.05.2011
	Decision : The Committee decided to forward a copy of firm's application to DHI and to relist the case on 17.05.2011.			

203	Case No.: 34/1/80-ALC2/2011	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00917/AM11/	RLA File :07/24/040/00488/AM11/	Lic.No/Date:0710077815 03.03.2011	Defer Date:17.05.2011
	Decision : The Committee noted DHI comments that the firm has submitted application for ratification for export of 10 numbers of AC buses. It is observed that the firm is importing Air conditioners with all accessories (Item no 2 of import). In addition it is also importing compressors(Item no 3 of import). The Committee therefore, decided that the firm may be asked to justify the import of compressors when it is importing Air conditioners with all accessories. The case may be re-listed on 17.05.2011.			

	Case No.: 1/1/80-ALC2/2011	Party Name:MHI-VST DIESEL ENGINES PVT LTD	Meet No/Date:1/80-ALC2/2011	Status: Deferred
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204			05.04.2011	
	HQ File :01/80/050/00883/AM11/	RLA File :07/24/040/00492/AM11/	Lic.No/Date:0710078026 14.03.2011	Defer Date:17.05.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.0.2011..				

205	Case No.:2/1/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00884/AM11/	RLA File :07/24/040/00499/AM11/	Lic.No/Date:0710078027 14.03.2011	Defer Date:17.05.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011: - 1. Information in respect of Item at S.No.4, 5, 6 & 9 of Standard Deficiency Format-export product wise. 2. Information in respect of Item at S.No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 78 to 111.				

206	Case No.:9/1/80-ALC2/2011	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00891/AM11/	RLA File :05/24/040/00393/AM11/	Lic.No/Date:0510285995 14.03.2011	
Decision : As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm's Advance Authorization No.0510262360 dated 13.04.2010 ratified in Norms Committee Meeting No. 5/80 dated 4.05.2010 as under:- 1. Net weight of export product may be specified as 208.35 Kgs. 2. Quantity of import item may be allowed as 1752.2 Kgs. inclusive of 741% wastage after taking 6% recovery from scrap. The Regional Authority may take necessary action accordingly.				

207	Case No.:5/1/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00887/AM11/	RLA File :03/94/040/01039/AM11/	Lic.No/Date:0310621239 15.03.2011	Defer Date:17.05.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.05.2011.				

	Case No.:6/1/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
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208	HQ File :01/80/050/00888/AM11/	RLA File :03/94/040/00831/AM11/	Lic.No/Date:0310621241 15.03.2011	Defer Date:17.05.2011
	The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.05..2011.			

209	Case No.:7/1/80-ALC2/2011	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00889/AM11/	RLA File :34/21/040/00567/AM11/	Lic.No/Date:3410029628 15.03.2011	Defer Date:17.05.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.05.2011.				

210	Case No.:8/1/80-ALC2/2011	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00890/AM11/	RLA File :34/21/040/00591/AM11/	Lic.No/Date:3410029629 15.03.2011	Defer Date:17.05.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.05.2011.				

211	Case No.:10/1/80-ALC2/2011	Party Name:MVS ENGINEERING LTD	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00892/AM11/	RLA File :05/24/040/00413/AM11/	Lic.No/Date:0510286109 15.03.2011	
Decision : As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Words "Containing 2130 Kgs. of Carbon Molecular Sieves" to be suffixed with a description of export product. 2. Quantity of import item to be allowed as applied for i.e. 2130 Kgs. on net to net basis. The Regional Authority may take necessary action accordingly.				

212	Case No.:11/1/80-ALC2/2011	Party Name:MVS ENGINEERING LTD	Meet No/Date:1/80- ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00893/AM11/	RLA File :05/24/040/00414/AM11/	Lic.No/Date:0510286110 15.03.2011	
Decision : As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				

1. Words “Containing 2000 Kgs. of Carbon Molecular Sieves” to be suffixed with a description of export product.
2. Quantity of import item to be allowed as applied for i.e. 2000 Kgs. on net to net basis.

The Regional Authority may take necessary action accordingly.

213	Case No.: 12/1/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00894/AM11/	RLA File :05/24/040/00419/AM11/	Lic.No/Date:0510286112 15.03.2011	Defer Date:17.05.2011
	Decision : The Committee noted that firm’s application has been sent to DHI on 04.04.2011 for examination and comments. The case may be relisted on 17.05.2011.			

214	Case No.: 35/1/80-ALC2/2011	Party Name:SOGEFI MNR FILTRATION INDIA PVT LTD,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00918/AM11/	RLA File :07/24/040/00511/AM11/	Lic.No/Date:0710078061 15.03.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Word “Relevant” to be prefixed with the description of import item at Sl. No. 1 and its quantity to be allowed as 14260 Kgs inclusive of 2 % wastage. 2. Quantity of import item at Sl. No. 2 to be allowed within 2 % of FOB value of exports. 3. Import items at Sl. Nos. 3, 4 & 5 to be allowed on net to net basis with accountability clause The Regional Authority may take necessary action accordingly.			

215	Case No.: 37/1/80-ALC2/2011	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00920/AM11/	RLA File :05/24/040/00396/AM11/	Lic.No/Date:0510286276 16.03.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization No.0510259916 dated 05.03.2010 ratified in Norms Committee Meeting No. 6/80 dated 11.05.2010 as under:- 1. Net weight of export product may be specified as 401.4 Kgs. 2. Quantity of import item may be allowed as applied for i.e. 1686 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap The Regional Authority may take necessary action accordingly.			

216	Case No.: 28/1/80-ALC2/2011	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00911/AM11/	RLA File :03/95/040/01007/AM11/	Lic.No/Date:0310622006 18.03.2011	Defer Date:17.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm’s			

application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.05.2011.

217	Case No.:29/1/80-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/80/050/00912/AM11/	RLA File :03/95/040/00995/AM11/	Lic.No/Date:0310622095 18.03.2011	
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to ratify the norms as per SION C-1829. The Regional Authority may take necessary action accordingly.			

218	Case No.:36/1/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00919/AM11/	RLA File :04/24/040/00340/AM11/	Lic.No/Date:0410122687 21.03.2011	Defer Date:17.05.2011
	Decision :On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.05.2011: - 1. Information in respect of Sl.No.1,6 & 9 of the Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items from Sl.No. 47 to 51.			

219	Case No.:38/1/80-ALC2/2011	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2011 05.04.2011	Status: Deferred
	HQ File :01/80/050/00921/AM11/	RLA File :34/21/040/00648/AM11/	Lic.No/Date:3410029683 22.03.2011	Defer Date:17.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.05.2011.			

S.No.01

Case No. A -01	M/s. Larson & Toubro Ltd.,	F.No.01/80/050/ 01184/AM10/DES.I	Lic.No. & Date
Meeting No. 01/12		RA F.No.03/95/039/00001/AM09	0310475712
Date: 05.04.2011		Ratification of norms	dt.20.06.2008

As per written comments of DHI received vide their U.O. Note No.3(31)/09-TSW(B)/619 dated 21/23.12.2010, The Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

1. Item no 1- The export weight is 22,274 MT & the same may be incorporated in the license in addition to quantity in numbers.
2. Item no 2- The word "system" may be suffixed to the description of the export product & its weight is 562 MT may be incorporated in the license along with quantity in Kms.
3. Item no 3- The export product description may be modified as "Fabrication/ Manufacturing of top side Modification consisting of Deck Extension, Riser, Riser Guards Etc. top weight is 810 MT & the same may be incorporated in the license.

4. Item no 4- The export weight is 194 MT & the same may be incorporated in the license along with quantity in numbers.

Import

1. Item no 3-25.33 MT with 2% wastage may be allowed as applied for.
2. Item no 4 -6416.89 MT with 2% wastage may be allowed as applied for.
3. Item no 5 - 342.877 MT with 2% wastage may be allowed as applied for.
4. Item no 6 to 11, 21 & 54 - These are components & may be allowed under GN-4.
5. Item no 12- May be allowed as applied for. However the import weight is 69.4 MT may be incorporated in the license.
6. Item no 14- May be allowed as applied for. However the import weight is 11.52 MT may be incorporated in the license.
7. Item no 22 & 24, 64 & 70, 104- These are spares & may be allowed as per spares policy.
8. Item no 63- “Hydraulic tool kit” may be deleted from the description of the item as it is not a component & its weight is 0.405 MT may be incorporated in the license.
9. Item no 69,89,91,95,103,118,120, 132 & 141 are components & may be allowed under GN-4.
10. Item no 155 & 159 are components & may be allowed under GN-4.
11. Item no 162-May be allowed as applied for with out any wastage.
12. Item no 185- This is spares for Navigational Aids system & may be allowed as per spares policy of Navigational Aids system.
13. Item no 188,189,191 & 195- These are components & may be allowed as per GN-4.
14. Item no 198 & 199- This is consumables & may be allowed as applied for as it is small quantity.
15. Item no 200 & 202- These are welding material & the firm has applied for only 33.08 MT & may be allowed as applied for.
16. Item no 203 to 205,225,227,232,233,236,238,246,253-
These are components & may be allowed as per GN-4.
17. Item no 266,291,293,314- These are components & may be allowed as per GN-4.
18. Item no 265- “XLPE insulated cable with 3 nos of Power Conductors” may be prefixed to the description of item & allowed under GN-4.
19. Item no 367-The weight of the item is 2756.4 MT may be incorporated in the license along with the length given by the firm and allowed for import with out any wastage as applied for by the firm.
20. Item no 368-The weight of the item is 95.2 MT may be incorporated in the license along with the length given by the firm and allowed for import with out any wastage as applied for by the firm.
21. Item no 370,371,374- These are components & may be allowed as per GN-4.
22. Item no 375- This is spares & may be allowed as per spares policy.
23. Item no 376- This is said to be tools & there fore may not be allowed.
24. Item no 381, 394- These are components & may be allowed as per GN-4.
25. Item no 396- This is a tool & may not be allowed.
26. Item no 397- This is spares & may be deleted as the main item is deleted.
27. Item no 400,401,403,406,408 to 411- These are components & may be allowed as per GN-4.
28. Item no 407- This is spares & may be allowed as per spares policy.
29. Item no 413- Quantity of import may be amended to one number with allowed weight as 1893.4 MT as applied by the firm.
30. Item no 414- Quantity of import may be amended to two numbers with allowed weight as 5283.8 MT as applied by the firm.
31. Item no 418, 421, 433, 434, 437,438,441- These are components & may be allowed as per GN-4.
32. Item no 426- The weight of the item is 46.43 MT may be incorporated in the license along with the length given by the firm and allowed for import with out any wastage as applied for by the firm.
33. Item no 436- May be deleted as this not a component.
34. Item no 442- May be allowed as applied for.

The Regional Authority may take necessary action accordingly.

S.No.02

Case No. A -11	M/s. Koch Chemical Technology Group	ENo.01/80/162/ 00269/AM11/DES.	Lic.No. & Date
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Meeting No. 01/12	Technology Group India Pvt. Ltd., Baroda	RA F.No.34/21/040/00241/AM07	3410016531 dt.21.07.2006
Date: 05.04.2011		Ratification of norms	

The representative of the DIPP informed the Committee that the firm's reply has not been received. The Committee, therefore, decided to send a copy of firm's reply again to DIPP for examination and comments. The case to be relisted on 17.05.2011.

S.No.01

Case No. A/R-63	M/s. Thyssenkrup Industries India Ltd.,	F.No.01/80/50/ 01852/AM09/DES.I	Lic.No. & Date
Meeting No. 01/12		RA F.No.31/21/040/00399/Am09	3110037568
Date: 05.04.2011		Ratification of norms	dt.03.03.2009

The Committee decided to examine the case on file and to re-list the case on 17.05.2011.

S.No.02

Case No.A/R-28	M/s. Larson & Toubro LTd.,	HQ F.No.01/80/162/00301/AM08/DES-I	Lic. Nos. & Date
Meeting No. 01/12		RLA F.No.04/24/040/00223/AM08	0410091098
Date: 05.04.2011		Ratification of norms	dt.18.09.2007

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.05.2010

S.No.03

Case No.A/R-75	M/s. Dee Development Engineers Pvt. LTd.,	HQ F.No.01/80/50/00160/AM08/DES-I	Lic. Nos. & Date
Meeting No. 01/12		RLA F.No.05/24/04000175/AM08	0510204393
Date: 05.04.2011		Deletion of condition in MTR / No. in different advance authorizations	dt.01.06.2007

The representative of DHI has requested DGFT to forward copy of the previous DHI's recommendations along with the specific grievance of the firm to examine the request. The Committee decided to request RA to furnish a copy of NC's decision along with a copy of DHI comments forward to them on 16.1.2008. Further firm may be asked to specify the details of against the decision of Norms Committee case may be re-listed on 17.05.2011.

S.No.04

Case No. A/R- 79	M/s. Precihole Machine Tools Pvt. LTd.,	F.No. 01/80/50/ 00085/AM10/DES.I	Lic.No. & Date
Meeting No. 01/12		RA F.No.03/95/040/00989/AM09	0310511441
Date: 05.04.2011		Ratification of norms	dt.13.03.2009

The Committee decided to examine the case on file and the case may be re-listed on 17.05.2011.

S.No.05

Case No. A/R- 81	M/s. Bharat Heavy Electricals Ltd., Bhopal	F.No. 01/80/50/ 00184/AM09/DES.I	Lic.No. & Date
Meeting No. 01/12		RA F.No.11/24/040/00059/AM08	1110016748
			dt.04.02.2008
Date: 05.04.2011		Revision of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee,

therefore, decided to defer the consideration and to relist the case on 17.05.2011.

Sl.No.06

Case No. A/R- 76	M/s. Delkor	HQ F.No.01/80/50/00945/AM08/DES-I	Lic. No. & Date
Meeting No. 01/12	Technik India Pvt.	RLA No.07/24/040/00457/AM08	0710053565
Date: 05.04.2011	Ltd., Bangalore	Ratification of norms	dt.27.09.2007

As per written comments of DIPP received vide their U.O. Note dated 7.09.2010, the Committee decided that it may be clarified to the firm that Export Weight also includes weight of other inputs other than imported Stainless Steel plates and quantity of import item i.e. Stainless Steel plates has been allowed as applied for inclusive of 5 % wastage.

The Regional Authority may take necessary action accordingly.

Sl.No.07

Case No. A/R- 78	M/s. Botil Oil Tools	HQ F.No.01/80/50/00918/AM09/DES-I	Lic. No. & Date
Meeting No. 01/12	India Pvt. Ltd.,	RLA No.05/24/040/00940/AM08	0510217768
Date: 05.04.2011		Revision of norms	dt.12.03.2008

The representative of DHI has informed that the firm has not given the details about the weight of Export and Import item. The Committee therefore decided to advise the firm to appear before the NC **in person along** with a technical expert **to explain their case**. The case may be re- listed on 17.05.2011.

Sl.No.08

Case No. A/R- 79	M/s. Botil Oil Tools	HQ F.No.01/80/50/01157/AM09/DES-I	Lic. No. & Date
Meeting No. 01/12	India Pvt. Ltd.,	RLA No.05/24/040/00435/AM09	0510228787
Date: 05.04.2011		Revision of norms	dt.03.10.2008

The representative of DHI has informed that the firm has not given the details about the weight of Export and Import item. The Committee therefore decided to advise the firm to appear before the NC **in person along** with a technical expert **to explain their case**. The case may be re- listed on 17.05.2011.

Sl.No.09

Case No. A/R- 88	M/s. Botil Oil Tools	HQ F.No.01/80/50/00512/AM10/DES-I	Lic. No. & Date
Meeting No. 01/12	India Pvt. Ltd.,	RLA No.05/23/040/00093/AM10	0510252255
Date: 05.04.2011		Revision of norms	dt.10.11.2009

The representative of DHI has informed that the firm has not given the details about the weight of Export and Import item. The Committee therefore decided to advise the firm to appear before the NC **in person along** with a technical expert **to explain their case**. The case may be re- listed on 17.05.2011.

Sl.No.10

Case No. A/R- 89	M/s. Botil Oil Tools	HQ F.No.01/80/50/00648/AM10/DES-I	Lic. No. & Date
Meeting No. 01/12	India Pvt. Ltd.,	RLA No.05/23/040/00145/AM10	0510255715
Date: 05.04.2011		Revision of norms	dt.06.01.2010

The representative of DHI has informed that the firm has not given the details about the weight of Export and Import item. The Committee therefore decided to advise the firm to appear before the NC **to explain their case in person along** with and technical expert full facts of the case. The case may be re- listed on 17.05.2011.

Sl.No.11

Case No. A/R- 90	M/s. Botil Oil Tools	HQ F.No.01/80/50/00535/AM10/DES-I	Lic. No. & Date
Meeting No. 01/12	India Pvt. Ltd.,	RLA No.05/23/040/00099/AM10	0510252923
Date: 05.04.2011		Revision of norms	dt.19.11.2009

The representative of DHI has informed that the firm has not given the details about the weight of Export and Import item. The Committee therefore decided to advise the firm to appear before the NC **in person along** with a technical expert **to explain their case**. The case may be re- listed on 17.05.2011.

S.No.12

Case No. A/R-119	M/s. Bharat Heavy	F.No.01/80/50/ 01783/AM09/DES.I	Lic.No. & Date
Meeting No. 01/12	Electricals Ltd.,	RA F.No.09/24/040/00401/AM09	0910037049
Date: 05.04.2011	Hyderabad	Ratification of norms	dt.12.02.2009

As per written comments of DHI received vide their U.O. Note No.3(06)/10-TSW(B)/158 dated 11.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The per unit export weight given below to be incorporated in the license. The firm is to export three units.

1. Boiler feed pump- 3 nos- 30,774 kg
2. Booster pump- 3 nos- 24,794 kg
3. Condensate extraction pump- 3 nos- 21,375 kg
4. Deareator- 1 no- 47,994 kg
5. Drive Turbine- 2 nos- 99,663 kg
6. LP heaters- 2 nos- 30,398 kg
7. HP heaters- 4 nos- 137,965 kg
8. XRP 1003 Mills- 223,039 kg

Import

1. Item no 1 to 41- These are components & allowed under GN-4.
2. Item no 42- The total weight is 450 kg to be incorporated in the license & allowed under GN-4.
3. Item no 43 to 52- These are components & allowed under GN-4.
4. Item no 53- The quantity to be allowed with 3 % wastage as applied for.
5. Item no 54- Allowed 16,130 kg with 1.5 % wastage.
6. Item no 55- Allowed 183 MT as applied for with negligible wastage.
7. Item no 56 to 62- These are components & to be allowed under GN-4.
8. Item no 63- Allowed 1484 kg with 2 % wastage.
9. Item no 64- Allowed under GN-4.However weight is 24.63 MT to be incorporated in the license.
10. Item no 65- Allowed under GN-4.However weight is 10.5 MT to be incorporated in the license.
11. Item no 66 to 156- These items are either components or spares. Components to be allowed under GN-4. Spares to be allowed as per spares policy.
12. Item no 157 to 160, 162 & 163- These are raw material & to be allowed as applied for as wastage is reasonable.
13. Item no 161- Allowed at 7140 Kg with net wastage of 240 % wastage with 20% recovery.
14. Item no 164 & 165- These are very low quantity & allowed as applied for.
15. Item no 166- The firm has not given calculation & hence may be deleted.

The Regional Authority may take necessary action accordingly.

S.No.13

Case No. A/R- 133	M/s. Bharat Heavy	HQ F.No.01/80/50/01567/AM09/DES.I	Lic. No. & date
Meeting No. 01/12	Electricals Ltd.,	RA F.No.09/24/040/00183/AM09	0410100820
Date: 05.04.2011	Trichirapalli	Ratification of norms	dt.15.12.2008

The Committee noted that reply of the firm received on 01.4.2011 and decided to forward a copy firm's reply to DHI for examination and comments. The case may be re-listed on 17.05.2011

DHI for examination and comments. The case may be re-listed on 17.05.2011.

S.No.14

Case No. A/R-134	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/50/00587/AM10/DES.I	Lic. No. & date
Meeting No. 01/12	Trichirapalli	RA.F.No.04/24/040/00188/AM09	0410109500
Date: 05.04.2011		Ratification of norms	dt.18.11.2009

The Committee noted that reply of the firm received on 01.4.2011 and decided to forward a copy firm's reply to DHI for examination and comments. The case may be re-listed on 17.05.2011.

S.No.15

Case No. A/R-135	M/s. GEA BGR Energy System India Ltd.,	HQ F.No.01/80/50/00442/AM10/DES.I	Lic. No. & date
Meeting No. 01/12	Chennai	RA.F.No.04/24/040/00163/AM10	0410108335
Date: 05.04.2011		Ratification of norms	dt.09.10.2009

The Committee noted that DHI has sought information vide their UO Note No.3(74)/10-TSW(B) dt.17.01.2011. The Committee decided to ask the information from the firm and to relist the case on 17.05.2011.

S.No.16

Case No. A/R-136	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date
Meeting No. 01/12	Haridwar	RA.F.No.61/24/040/00020/AM10	6110000343
Date: 05.04.2011		Ratification of norms	dt.19.08.2009

The representative of the DHI informed the Committee that reply of the firm has been received on 31.03.2011 and the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.

S.No.17

Case No. A/R-138	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/50/00326/AM10/DES.I	Lic. No. & date
Meeting No. 01/12	Trichirapalli	RA.F.No.04/24/040/00105/AM10	0410107118
Date: 05.04.2011		Ratification of norms	dt.21.08.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.

S.No.18

Case No. A/R-132	M/s. Enmas GB Power Systems Projects Ltd.,	HQ F.No.01/80/050/00102/AM10/DES.I	Lic. No. & date
Meeting No. 01/12	Chennai	HQ F.No.01/80/050/00365/AM10/DES-I	
Date: 05.04.2011		RA.F.No.04/24/040/00323/Am08	0410104770
		Ratification of norms	dt.21.05.2009 & 0410107592 dt.07.09.2009

The representative of DHI recommended the case vide their U.O. Note 3(166)/09-TSW(B)/458 dated 08.09.2010. The Committee decided to examine the case on file to verify the details of export and import items and find correlation for clubbing purpose. The case may be relisted on 17.05.11

Sl.No.19

Case No. A/R- 97	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/00437/AM10/DES-I	Lic. No. & Date
Meeting No. 01/12		RLA No.03/95/040/00424/AM10	0310540959
Date: 05.04.2011		Ratification of norms	dt.08.10.2009

As per written comments of DIPP received vide their U.O. Note No. dated 05.04.2011, the Committee decided to modify the norms in respect of the subject advance authorization as under:-

Keeping in view requirement of welding consumables for Weld Test Coupons & weld overlay after clad stripping, quantities of import items at Sl. Nos. 7, 8, 9, 10 & 11 (welding consumables) to be modified as 2500 Kgs., 7000 Kgs., 12000 Kgs., 31587 Kgs. & 9500 Kgs. respectively.

The Regional Authority may take necessary action accordingly.

S.No.20

Case No.A/R-143	M/s. Diamond Engineering (Chennai) Pvt. Ltd.,	HQ F.No.01/80/050/00594/AM08/ DES-I	Lic.No. & Date
Meeting No. 01/12		RA F.No.04/24/040/00276/AM08	0410092211 dt.20.11.2007
Date: 05.04.2011	Chennai	Ratification of norms	

The Committee observed that the R.A. has issued multiple Advance Authorization against export product. The Committee, therefore, decided to ask R.A. to furnish specific remarks as to how so many licenses have been issued for single export product (one export product alongwith multiple licenses with details of input & quantity). The Committee decided to defer the case and to re-list on 17.05.2011.

S.No.21

Case No.A/R-144	M/s. Diamond Engineering (Chennai) Pvt. Ltd.,	HQ F.No.01/80/050/00338/AM09/ DES-I	Lic.No. & Date
Meeting No. 01/12		RA F.No.04/24/040/00404/AM08	0410094622 dt.19.03.2008
Date: 05.04.2011	Chennai	Ratification of norms	

The Committee observed that the R.A. has issued multiple Advance Authorization against export product. The Committee, therefore, decided to ask R.A. to furnish specific remarks as to how so many licenses have been issued for single export product (one export product alongwith multiple licenses with details of input & quantity). The Committee decided to defer the case and to re-list on 17.05.2011.

S.No.22

Case No.A/R-145	M/s. Diamond Engineering (Chennai) Pvt. Ltd.,	HQ F.No.01/80/162/00884/AM08/ DES-I	Lic.No. & Date
Meeting No. 01/12		RA F.No.04/24/040/00163/AM08	0410090764 dt.29.08.2007
Date: 05.04.2011	Chennai	Ratification of norms	

The Committee observed that the R.A. has issued multiple Advance Authorization against on export product. The Committee, therefore, decided to ask R.A. to send a report for issue of multiple license for export product (one export product alongwith multiple license with input & quantity) and decided to defer the case. The case may be re-listed on 17.05.2011.

S.No.23

Case No.A/R-146	M/s. Diamond Engineering (Chennai) Pvt. Ltd.,	HQ F.No.01/80/050/00178/AM08/ DES-I	Lic.No. & Date
Meeting No. 01/12		RA F.No.04/24/040/00086/AM08	0410089961 dt.14.06.2007
Date: 05.04.2011	Chennai	Ratification of norms	

The Committee observed that the R.A. has issued multiple Advance Authorization against export product. The Committee, therefore, decided to ask R.A. to furnish specific remarks as to how so many licenses have been issued for single export product (one export product alongwith multiple licenses with details of input & quantity). The Committee decided to defer the case and to re-list on 17.05.2011.

S.No.24

S.No.24

Case No.A/R-147	M/s. Diamond	HQ F.No.01/80/050/00617/AM09/ DES-I	Lic.No. & Date
Meeting No. 01/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00032/AM08	0410096034 dt.26.05.2008
Date: 05.04.2011	Chennai	Ratification of norms	

The Committee observed that the R.A. has issued multiple Advance Authorization against export product. The Committee, therefore, decided to ask R.A. to furnish specific remarks as to how so many licenses have been issued for single export product (one export product alongwith multiple licenses with details of input & quantity). The Committee decided to defer the case and to re-list on 17.05.2011.

S.No.25

Case No.A/R-148	M/s. Diamond	HQ F.No.01/80/050/00832/AM09/ DES-I	Lic.No. & Date
Meeting No. 01/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00115/AM09	0410097812 dt.07.08.2008
Date: 05.04.2011	Chennai	Ratification of norms	

The Committee observed that the R.A. has issued multiple Advance Authorization against export product. The Committee, therefore, decided to ask R.A. to furnish specific remarks as to how so many licenses have been issued for single export product (one export product alongwith multiple licenses with details of input & quantity). The Committee decided to defer the case and to re-list on 17.05.2011.

S.No.26

Case No. A/R-164	M/s. Fedders Lloyd Corporation	HQ F.No.01/80/50/00953/AM08/DES.I	Lic. No. & date
Meeting No. 01/12	LTd.,	RA.F.No.05/24/040/00517/AM08	0510210266 dt.09.10.2007
Date: 05.04.2011		Amendment of export product	

The Committed noted that the firm has sought time vide their letter dt.30.03.2011. The Committee decided that to await the requisite information / clarification and to relist the case on 17.05.2011.

S.No.27

Case No. A/R-113	M/s. Sona Okegawa	F.No.01/81/50/00884/AM06/DES.I	Lic.No. & Date
Meeting No. 01/12	Precision Forgings	RA F.No.05/24/040/00842/AM06	0510175316 dt.27.01.2006
Date: 05.04.2011	Ltd.,	Revision of norms	

The firm has appeared at the personal Hearing on 22-01-11. The firm explained the case & requested the license to be ratified on repeat basis as per lic no 0510226701 dtd 2-09-08. The firm proposes to import forged bars & consumables. As per written comments of DHI received vide their U.O. Note No.3(65)/09-TSW(B) dated 25.03.2011, The Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis. The total export weight is 29.4 MT & the same may be incorporated in the license. Allowed import of 6000 numbers of forgings of weight 44.1 MT but duty free import may be restricted to 5600 numbers of weight 41.16 MT. Consumables is allowed at 0.75% of FOB value of export as allowed earlier.

The Regional Authority may take necessary action accordingly.

S.No.28

Case No. A/R-188	M/s. Ingersoll Rand (India)	HQF.No.01/80/162/00453/AM01/DES.I	Lic. No. & date
Meeting No. 01/12	Ltd., Mumbai	RA.F.No.03/24/040/00396/AM04	0310045622 dt.18.07.2000
Date: 05.04.2011		Request for restoration of import items under Sl. No.16, 17(a) (b) and (c) and 19 of ratification	

The Committee deliberated the details of the case and decided to examine the earlier minutes of Norms Committee and also for a copy the Minutes & their details of the case from concerned Regional Authority. It therefore, decided to relist the case on 17.05.2011.

S.No.29

Case No. A/R-189	M/s. Nicomet Industries Ltd.,	HQF.No.01/80/050/01590/AM06/DES.I	Lic. No. & date
Meeting No. 01/12		RA.FNo.03/95/040/01527/AM06	0310372647 dt.22.03.2006
Date: 05.04.2011		Ratification of norms	

The firm has requested vide their letter dated to postpone the personal hearing for 19.04.2011. The Committee decided to re-list the case on 19.04.2011.

Case No. A/R-01	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00419/AM10/DES.I	Lic. No. & date
Meeting No. 01/12		RA.FNo.11/24/040/00016/AM10	1110021021 dt.08.09.2009
Date: 05.04.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.05.2011.

Case No. A/R-02	M/s. Parixit Industries Ltd.,	HQF.No.01/80/050/00105/AM11/DES.I	Lic. No. & date
Meeting No. 01/12		RA.FNo.34/24/040/00196/AM11	3410026404 dt.18.02.2010
Date: 05.04.2011		Ratification of norms	

As per written comments of C&PC received vide their O.M. No.4601148/2010-PC-II dt.09.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Item to be exported	Quantity
Emitting (Inline drip System) Pipe Dia 16mm	1. kg
Raw-material Recommended for import	Quantity
1. LLDPE Granules	0.8255 kg
2. HDPE Granules	0.1529 kg
3. Black Master Batch	0.0408 kg
4. Dripper	71.4 No. (0.0308 kg+/-2%)
2. Item to be Exported	Quantity
Lateral Pipe Dia 16 mm	1 kg.
Raw-material Recommended for import	Quantity
1. LLDPE Granules	0.8474 kg
2. HDPE Granules	0.1608 kg
3. Black Master Batch	0.0418 kg
3. Item to be Exported	Quantity
PVC Pipe	1 kg.
Raw-material Recommended for import	Quantity
1. PVC Resin	0.8384 kg
2. Calcium carbonate	0.1697 kg
3. Titanium Dioxide	0.0105 kg
4. Stabilizer (Org. based) for PVC	0.0214 kg

The Regional Authority may take necessary action accordingly.

S.No.01

Case No. C - 14	M/s. MSS	F.No. 01/80/162/ 00143/AM11/DES.I
Meeting No. 01/12	India Pvt. Ltd.,	Fixation of ad-hoc wastage norms for “Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Busbars. Machined & Forged Components. Battery Charger / Transformer”.
Date: 05.04.2011		

The Committee decided to advise the firm to appear before the NC **to explain their case in person** along with technical expert and full facts of the case. The case may be relisted on 17.05.2011

S.No.02

Case No.C-04	M/s. Kusalava	HQ F.No.01/80/162/00021/AM10/DES.I
Meeting No. 01/12	International Ltd.,	Fixation of Standard Input Output Norms (SION) for the export of “Cylinder Liners”
Date: 05.04.2011		

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. However EEPC has reminded to M/s Shri Ram Automative Product Ltd. to furnish requisite information for fixation of SION for Cylinder Liners. The firm may please be again reminded to furnish the requisite information. The case may be re-listed on 17.05.2011.

S.No.03

Case No. C-01	M/s. BOSCH Limited,	F.No.01/80/162/1193/AM09/DES.I
Meeting No. 01/12	Bangalore	Fixation of SION for the export product “Common Rail Injector Parts”
Date: 05.04.2011		

The firm has requested vide their e-mail dt.31.03.2011 for extension of Personal Hearing as their technical head – product in-charge is not in position to attend the meeting. The Committee, therefore, decided to advise the firm to appear before the NC **to explain their case in person** along with and technical expert full facts of the case. The committee therefore decide to call the firm for PH on 17.05.2011.

S.No.04

Case No. C -19	M/s. MSS	F.No.01/80/162/ 00419/AM11/DES.I
Meeting No. 01/12	India Pvt. Ltd.,	Fixation of ad-hoc wastage norms for “Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, Laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Bus bars. Machined & Forged Components. Battery Charger / Transformer, electrical parts Make of Ferrous & Non Ferrous Material (Viz. Copper, Brass, Aluminium, Steel, Monel, Inconel and Lead etc.), Cast Pillars, Electricals & Auto Assemblies, Plate contacts”.
Date: 05.04.2011		

The Committee decided to advise the firm to appear before the NC **to explain their case in person** along with a technical expert and full facts of the case. The case may be relisted on 17.05.2011.

Case No. C -06	M/s. Indo Schottle Auto	HQ F.No.01/81/80/162/00576/AM10/DES.I
Meeting No. 01/12	Parts Pvt. Ltd.,	Fixation of wastage norms for the export product
Date: 05.04.2011		“Central Housing Cover, Coller, Thrust, Coupling, Injector Plunger, Fitting High Pressure Fuel etc.”

As per written comments of DHI received vide their U.O. Note No.1A/2/10-TSW(B) dated 29.03.2011, the Committee decided to ratify the wastage norms as under:-

The firm has replied vide their letter of dated 02-02-11. The firm has stated to have received approval for adhoc wastage norms for all the 71 items from Development Commissioner, SEEPZ in December 2009. The firm has submitted the drawing supported by the calculation. Wastage claimed is reasonable. There is no recovery in 100% EOU units. So this Office endorses the adhoc norms approved by SEEPZ which is enclosed herewith.

The Regional Authority/Development Commissioner, SEEPZ may take necessary action accordingly.
